

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION

National Green Tribunal Act, 2010.
Section 19 (4) (j) & (k) read with Section 18(1)
I.A. No. 38 of 2025

IN

O.A. No. 111/2024/EZ

IN THE MATTER OF:

Subhas Datta

..... Petitioner/Applicant in the
Original Application.

-Versus-

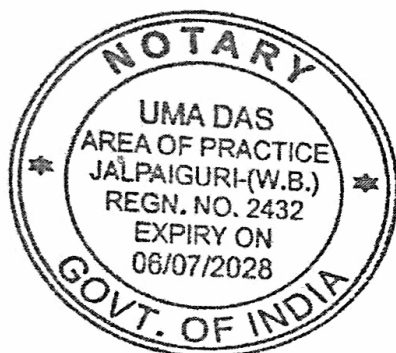
State of West Bengal & Ors.

.....Respondents

IN THE MATTER OF:

Ratan Lakhotia,

.....INTERVENOR/ APPLICANT



FILED BY:

Rauth

JYOTI RAUTH

Advocate

High Court, Calcutta

C/O. Jaydip Kar, Sr. Advocate

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Filed by
Ravith

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION

I.A. No. _____ of 2025

IN

O.A. No. 111/2024/EZ



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State of West Bengal & Ors.

..... Respondents

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Ratan Lakhotia

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Rauth
Adv

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I.A. No. of 2025/EZ

IN

ORIGINAL APPLICATION NO. 111/2024/EZ

IN THE MATTER OF:

An application under Section 19(4)(j) & (k) read with Section 18 (1) of the National Green Tribunal Act, 2010 for addition of **Ratan Lakhotia**, S/o. Mahabir Lakhotia, resident of Chunnabhatthi, Bagrakote, D.F.I., Paringar, Khasmahal, Parbing Tar, P.O- Bagrakote, P.S. Malbazar, Dist- Jalpaiguri, 734501, as a party intervenor/respondent in connection with the instant original application.

-AND-

IN THE MATTER OF:

1. **Subhas Datta** Son of late Baneswar Datta, 25/1, Guitendal Lane, P.O. & P.S. & Dist - Howrah, Pin - 711101, West Bengal.

Tel- 033-2638 9526

subhasdatta@rediffmail.com

.....PETITIONER

-VERSUS-

1. **STATE OF WEST BENGAL**



X

Filed by
Kaushik
Adv

(Notice through the Chief Secretary), Nabanna,
325, Sarat Chatterjee Road, Shibpur, Howrah,
711102,

Tel- 033- 22535130

cs-westbengal@nic.in



2. DEPARTMENT OF ENVIRONMENT

(Notice through the Principal Secretary), Govt.
of West Bengal, Environment Department, 5th
Floor, Pranisampad Bhawan,

Block LB-II, Salt Lake, Sec- III, Bidhannagar,
Kolkata – 700 106,

Tel-033-2335-2742

psecy.env-wb@gov.in

3. IRRIGATION AND WATERWAYS DEPARTMENT

(Notice through the Secretary), Govt. of West
Bengal, Jalasampad Bhawan, 1st Floor, DF
Block, Sector - I, Bidhannagar, Calcutta – 700
091.

iwd.prsecy@gmail.com

4. DEPARTMENT OF FOREST

(Notice through the Additional Chief
Secretary), Govt. of West Bengal, Aranya
Bhawan, 10A, Block LA, Sector- III, Tel- 033-
2335 4030

acsforestwb@gmail.com

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Ravith
Adv

**5. MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(Notice through the Secretary), Govt. of India,
2nd Floor, Agni Block, Indira Paryavaran
Bhawan, Jorbagh Road, New Delhi- 110003,
Tel-91-11-20819220

secy-moef@nic.in

nameeta.prasad@gov.in



**6. WEST BENGAL POLLUTION
CONTROL BOARD**

(Notice through the Member Secretary),
Paribesh Bhawan, 10A Block L.A, Sec- III, Salt
Lake, Bidhannagar, Kolkata- 700 106.

Tel-033 2335-8213

ms.wbpcb-wb@bangla.gov.in

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**7. THE DISTRICT MAGISTRATE &
COLLECTOR, DARJEELING**

having Office at Office of the District
Magistrate, Darjeeling, Kutchery Building,
Lebong Cart Road, Darjeeling, Pin: 734101.

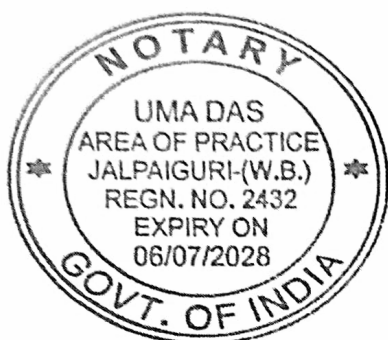
dm-darj@nic.in

**8. THE DISTRICT MAGISTRATE &
COLLECTOR, JALPAIGURI**

having Office at Office of the District
Magistrate, Darjeeling, Collectorate Building,
Collectorate Avenue, Jalpaiguri, Pin: 735101.

dm-jlp@nic.in

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Bauth
shvdmjalpaiguri2011@gmail.com

9. M/S. AARPEE MINERALS & AGGREGATES

a partnership firm having site office at Sevoke, J.L. No.-2, Mouza- Sevoke Forest, P.S- Kurseong, Distret: Darjeeling and registered office at Premises No 883/N/282/883, Ashram Para, P.O & P.S. Siliguri, Pin: 734001, Siliguri, Darjeeling and represented by one of its Partner namely Madan Sharma, S/o. Laxmi Prasad Sharma, residing at Near Shiv Mandir, 7 Oaks Rose Bank, Darjeeling, Pin: 734101.

krishnendubera87@gmail.com

10. IRCON INTERNATIONAL LIMITED

Sivok-Rangpo New BG Rail Line Project, Project Office: Block 'C', 2nd Floor, P.C. Mittal Bus Stand, P.O. Sevoke Road, P.S. Bhakti Nagar, Siliguri - 734001, Dist: Darjeeling (W.B.), (Notice through the General Manager/ Project Head), Sivok-I with the IRCON, Block - C, 2nd Floor, P.C. Mittal Bus Stand, Siliguri - 734001, Dist: Darjeeling (W.B.).

E-mail: ercon2O46@gmail.com

.....RESPONDENTS

-AND-

IN THE MATTER OF:

Ratan Lakhotia, S/o. Mahabir Lakhotia, resident of Chunnabhatthi, Bagrakote, D.F.I.,

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Rauth
Adv

Paringar, Khasmahal, Parbing Tar, P.O-
Bagrakote, P.S. Malbazar, Dist- Jalpaiguri,
734501.

atanlakhotia009@gmail.com

.....INTERVENOR/ APPLICANT

APPLICATION FOR IMPLEADMENT AS A PARTY INTERVENOR.

To,

The Hon'ble Chairperson and His Companion Members at the National Green Tribunal and at
it's Eastern Zone Bench at Kolkata.

Most Respectfully Sheweth:

1) That the present Original Application as captioned above has been filed by
Environmental Activist Mr. Subhas Datta regarding illegal and unauthorized operations of a
stone crushing unit, namely M/s Aarpee Minerals & Aggregates/ Respondent No. 9, which is
operating in violation of environmental laws and norms within the Eco-Sensitive Zone (ESZ)
of Mahananda Wildlife Sanctuary (MWLS).

2) That the Applicant/ Intervenor in the present Application is a concerned citizen and has
actively pursued grievances against the said stone-crushing unit/ Respondent No. 9 before
various forums/ authorities.

A photocopy of representation/ complaint dated 30.12.2024 highlighting violations by stone
crushing unit being Respondent No. 9 along with postal receipts and tracking reports are
collectively annexed herewith and marked as Annexure R 11/1.

3) That in furtherance to the representation/ complaint of the Applicant/ Intervenor dated
30.12.2024, the Respondent No. 6 was pleased enough to issue a notice directing the
Respondent No. 9 and the Applicant/ Intervenor in the present Application to appear before the

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Adv

office of the Respondent No. 6 vide it's Memo No. 10616/2-1M-11/2009(Pt-XII) dated 12.02.2025.

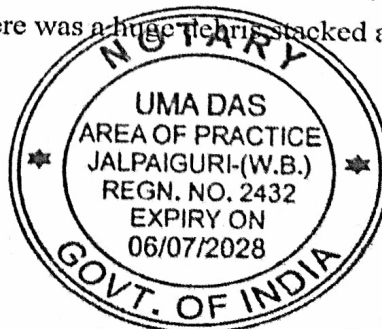
A photocopy of the Memo No. 10616/2-1M-11/2009(Pt-XII) dated 12.02.2025 issued by the Respondent No. 6 to the Applicant/ Intervenor in the present Application is annexed herewith and marked as Annexure R 11/2.

4) That pursuant to Memo No. 10616/2-1M-11/2009(Pt-XII) dated 12.02.2025, issued by Respondent No. 6, the Applicant/Intervenor appeared before the office of Respondent No. 6 on 17.02.2025. The Respondent No. 9 at the time of hearing submitted a written submission in pursuant to the complaint of the Applicant/ Intervenor. Despite hearing the concerns raised by the Applicant/Intervenor, Respondent No. 6 was unable to reach a conclusive decision regarding compliance with environmental laws. Instead, the Applicant/ Intervenor was informed about the pending Original Application before this Hon'ble Tribunal. It was gathered from the written submission of the Respondent No. 9 that the permission issued by the Chief Conservator of Forests, Wildlife North, West Bengal to the Respondent No. 10 had already expired.

A photocopy of the written submission submitted by the Respondent No. 9 before the Respondent No. 6 is annexed herewith and marked as Annexure R 11/ 3.

5) That upon due diligence and scrutiny, the Applicant/ Intervenor in the present Application came across the Original Application/ Affidavits/ Counter Affidavits/ Supplementary Affidavits/ reports filed by the parties to the Original Application.

6) That upon perusal of the counter affidavit filed by the Respondent No. 3 on 02.09.2024 it is gathered that construction of the stone crushing unit/ Respondent No. 9 was done in a brazen violation of the applicable laws. It is sated in the counter affidavit that the unit had been set up without seeking prior approval of the Irrigation and Waterways Department. Further, it is observed from the counter affidavit that there was a huge debris stacked at Teesta River Bed.



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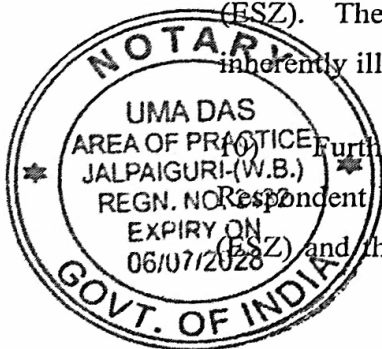
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Rauth
Adv

7) That upon perusal of the affidavit filed by the Respondent No.4, on 24.01.2025, it is gathered that the Respondent No. 4 has failed to acknowledge that Respondent No. 9 is operating within the Eco-Sensitive Zone (ESZ) of the Mahananda Wildlife Sanctuary (MWLS), where such activities are strictly prohibited, irrespective of whether the unit is within or beyond 200 meters from the riverbank, whether in a forest area or a non-forest area. The primary legal issue is not the unit's proximity to the riverbank but its impermissible operation within the ESZ, which is a clear violation of environmental regulations and statutory mandates. The failure to recognize this distinction reflects a gross misinterpretation of applicable laws and a dereliction of duty in enforcing environmental protections.

8) That upon perusal of the counter-affidavits filed by Respondents No. 6, 7, and 8 (a committee constituted by this Hon'ble Tribunal) before this Hon'ble Tribunal on 02.09.2024, it was observed that Respondents No. 6, 7, and 8 categorically stated that Respondent No. 9 is operating within the Eco-Sensitive Zone of MWLS. Furthermore, Respondents No. 6, 7, and 8 humbly submitted that the Chief Conservator of Forests, Wildlife (North), West Bengal, may be requested to review the NOC issued by him to Respondents No. 9 and 10.

9) That upon perusal of the counter-affidavit filed by Respondent No. 9 on 22.11.2024, it is observed that in paragraph No. 10 of the counter affidavit, Respondent No. 9 has categorically averred that the permission dated 13.04.2022, issued by the Chief Conservator of Forests, Wildlife (North), West Bengal, was extended until 31.01.2025. Furthermore, the said permission explicitly stipulated that stone boulders could be sourced only from the Teesta River Bed, which is in direct violation of the laws and regulations laid down in Notification No. S.O. 3237(E) dated 22.09.2020, issued by the Ministry of Environment, Forest & Climate Change. Clause 4, Serial No. 1 of the said Notification expressly **Prohibits Activities** such as **commercial mining, stone quarrying, and crushing units** within the Eco-Sensitive Zone (ESZ). The mere imposition of forest T.P. fees or any other charges cannot legalize an inherently illegal activity that stands in contravention of statutory environmental protections.

Further, it is gathered from paragraph No. 14 of the counter-affidavit filed by Respondent No. 9 that there exists an *Army Bombing Squad* within the Eco-Sensitive Zone (ESZ) and that regular *vehicular movement* occurs, as per the Committee Report submitted



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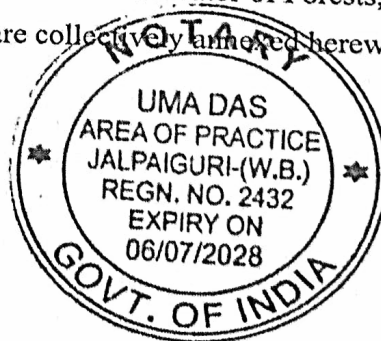
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before this Hon'ble Tribunal. However, it is pertinent to note that Notification No. S.O. 3237(E) dated 22.09.2020, issued by the Ministry of Environment, Forest & Climate Change, specifically prohibits the operation of stone-crushing units within the ESZ, while making no reference to the *Army Bombing Squad* or *vehicular movement*. The presence of such activities is therefore irrelevant to the present issue and cannot be used to justify or validate the unauthorized operation of a stone-crushing unit. It is a well-established principle of law that when an Act or Rule prescribes a specific manner in which something must be done, it must be carried out strictly in that manner and no other. Any deviation from this principle amounts to a violation of statutory provisions and renders such actions legally untenable.

A photocopy of the Notification No. S.O. 3237(E) dated 22.09.2020 issued by the Ministry of Environment, Forest & Climate Change is annexed herewith and marked as Annexure R 11/4.

11) That the Applicant/Intervenor, in the present application, addressed a letter dated 20.02.2025 to the Chief Conservator of Forests, Wildlife (North), West Bengal, urging him to comply with the legal provisions and take necessary action to cancel the permission granted by his office memo No. 762/2W-80(i)/WL dated 13.04.2022, in consultation with the Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden. It is pertinent to mention that while the said permission was issued by the Conservator of Forests, Wildlife & Chief Wildlife Warden under the guise of 'Public Interest,' such a justification holds no legal sanctity in light of the solemn order dated 26.04.2023, passed by the Hon'ble Apex Court in *T. N. Godavarman Thirumalpad v. Union of India & Ors., Writ Petition (Civil) No. 202 of 1995*. As per the said solemn order, any person aggrieved by the publication of the final ESZ notification has no recourse but to approach the Hon'ble Apex Court for seeking relaxation in the notification. The power to assess and grant exemptions in the name of 'Public Interest' rests solely with the Hon'ble Supreme Court, not with the Chief Conservator of Forests, Wildlife North. Therefore, any permission granted in contravention of law is liable to be set aside.

A photocopy of the letter dated 20.02.2025 to the Chief Conservator of Forests, Wildlife North along with postal receipt and e-mail screen shot are collectively annexed herewith and marked as Annexure R 11/5.



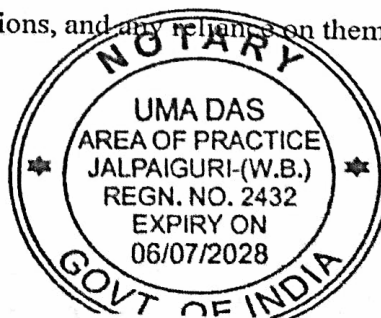
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Ravith
-Adv

12) The permission dated 13.04.2022 was initially granted only until 31.10.2023 and was subsequently extended until 31.01.2025. However, such extensions cannot be granted indefinitely at the whims and caprices of Respondent No. 10, particularly within an Eco-Sensitive Zone (ESZ). The arbitrary and continuous extension of permission, without any lawful justification, amounts to a blatant abuse of regulatory powers and a clear violation of environmental norms. The justification cited namely, that the project deadline was not met and that costs would escalate is wholly untenable and cannot override statutory restrictions in place for environmental protection. Such repeated extensions suggest a deliberate attempt to bypass legal mandates and facilitate the unlawful operation of the stone crushing unit, thereby endangering the fragile ecosystem of the Mahananda Wildlife Sanctuary.

A photocopy of the permission vide office memo No. 762/2W-80(i)/WL dated 13.04.2022 of the Chief Conservator of Forests, Wildlife North is annexed herewith and marked as Annexure R 11/6.

13) It is expressly stated that while the Railways or any Government entity may hold land within forest or Eco-Sensitive Zone (ESZ) areas, such possession does not confer upon them the authority to undertake activities that are explicitly prohibited by law. Respondent No. 9, or any other entity, cannot circumvent legal restrictions by merely executing agreements or documents that serve as a façade to evade statutory prohibitions. The letter dated 26.08.2022, issued by IRCON International Limited/Respondent No. 10 to the Sub-Divisional Officer, Kurseong, annexed as Letter 'R-1,' along with the approval granted by the Sevoke Gram Samaj Sewa Samiti and the Trade License issued by the Sittong-III Gram Panchayat, collectively annexed as Letter 'R-3,' as well as the Consent to Establish dated 29.09.2022 and the Consent to Operate dated 22.12.2022, annexed as Letter 'R-4' to the counter-affidavit of Respondent No. 9, are nothing more than illusory and legally untenable documents. The illegality stems from the very inception of the process, beginning with the improper grant of permission by the Chief Conservator of Forests, Wildlife (North), for the establishment of a stone-crushing unit within the ESZ, in direct contravention of environmental regulations. Such invalid permissions cannot override statutory environmental protections, and any reliance on them must be deemed void ab initio.



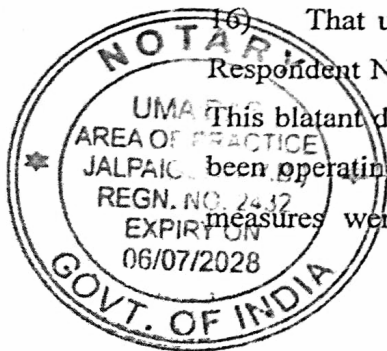
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Adv

14) Furthermore, Respondent No. 9 has outrightly challenged the measurement methodology adopted by the Committee to determine whether the Stone Crushing Unit falls within the ESZ. Respondent No. 9 contends that the use of geo-coordinates for measurement is inaccurate and unscientific, dismissing it as a narrative. However, it is an undisputed fact that Respondent No. 9 is situated near Sevoke, close to Railway Bridge No. 52, within J.L. No. 2, Mouza-Sevoke Forest, an area explicitly covered by the ESZ of Mahananda Wildlife Sanctuary (MWLS). This fact is corroborated by the MAP annexed to Notification No. S.O. 3237(E) dated 22.09.2020, issued by the Ministry of Environment, Forest & Climate Change (ANNEXURE-IIB to the Notification), which clearly delineates the Eco-Sensitive Zone of MWLS. Additionally, ANNEXURE-IV to the Notification (List of Villages under the ESZ of MWLS) specifically identifies Sevoke Forest at Serial No. 65, confirming its inclusion in the ESZ. Given these established facts, any further measurement is unnecessary, as the official Notification itself affirms that the location of Respondent No. 9 falls within the ESZ.

15) Further, the Respondent No. 9 in its counter-affidavit has specifically stated that the Notification No. S.O. 3237(E) dated 22.09.2020, issued by the Ministry of Environment, Forest & Climate Change is in violative of the Fundamental Rights guaranteed under Part III of the Constitution of India. It is specifically stated that one cannot violate environmental laws under the pretext of the fundamental right to practice business. The right to conduct business under Article 19(1)(g) of the Constitution is subject to reasonable restrictions, especially when environmental protection and compliance with statutory mandates are at stake. Further, the Respondent No.9 is the industry specifically covered under the **PROHIBITED ACTIVITIES** under SL. No. 1 of the Clause of 4 of the Notification No. S.O. 3237(E) dated 22.09.2020, issued by the Ministry of Environment, Forest & Climate Change rather than **REGULATED ACIVITIES** under Serial No. 18 or 19.

16) That upon perusal of the counter-affidavit filed by the Committee, it is evident that Respondent No. 9 has failed to implement any precautionary measures to mitigate pollution. This blatant disregard for environmental safeguards demonstrates that Respondent No. 9 has been operating in flagrant violation of environmental laws. Furthermore, even if remedial measures were subsequently undertaken, they cannot validate or legalize an inherently



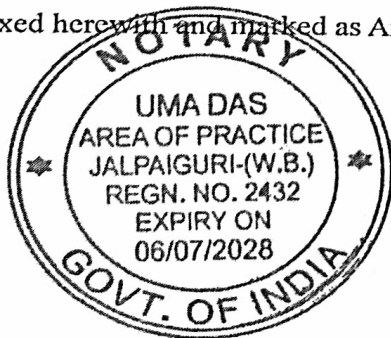
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Adv

prohibited activity under Notification No. S.O. 3237(E) dated 22.09.2020, issued by the Ministry of Environment, Forest & Climate Change. The said notification unequivocally prohibits such operations within the Eco-Sensitive Zone (ESZ), and any continued activity by Respondent No. 9 constitutes a deliberate and wilful breach of statutory environmental regulations.

17) That the intervenor application filed by the Respondent No. 10/ IRCON has also conveniently omitted the fact that the location where the stone crusher is set up falls within an eco-sensitive zone, where such activities are strictly prohibited, which IRCON is violating under the garb of national interest. There is a misrepresentation of facts to mislead the Hon'ble Tribunal as the IRCON attempts to portray the project as entirely compliant with legal and environmental regulations, whereas it has bypassed crucial environmental laws. The so-called permissions obtained from the Forest Department and local authorities do not override the need for the compliance of the Notification No. S.O. 3237(E) dated 22.09.2020 issued by the Ministry of Environment, Forest & Climate Change; the solemn order dated 26.04.2023 passed by the Apex Court in "*T. N. Godavarman Thirumalpad Vs. Union of India & Ors.*", vide Writ Petition (Civil) No. 202 of 1995 and the Office Memorandum dated 17.05.2022 issued by the MoEF & CC. The consent obtained does not authorize industrial-scale stone crushing operations, particularly in the Eco Sensitive Zone in the MWLS. IRCON's activities could lead to irreversible ecological damage. The So-Called "Strategic Importance" is just like a Smokescreen. IRCON attempts to justify illegal operations by linking them to national security, when in reality, the railway project does not require a stone crusher within an eco-sensitive area. The argument that the crusher is necessary for the project's completion is flawed, as construction materials can be sourced from legally approved quarries outside the eco-sensitive zone. The restriction on vehicle movement over Coronation Bridge does not justify setting up a polluting industrial unit in a ESZ area.

A photocopy of the Office Memorandum dated 17.05.2022 issued by the MoEF & CC is annexed herewith and marked as Annexure R 11/ 7.



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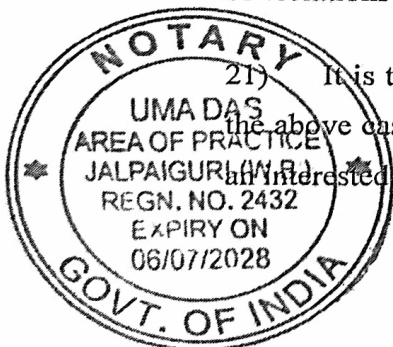
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Ravith
#114

18) The Respondent No. 10/ IRCON's claim that construction materials were initially procured from Oodlabari but could no longer be transported due to the distressed condition of the Coronation Bridge is a deliberate misrepresentation of facts, intended to mislead the Hon'ble Tribunal. The assertion that the only alternative was to establish a dedicated stone crusher unit is legally untenable, as there exist multiple legal crushers in the region namely Matigara, Dudhia, Balason etc. that do not require crossing the Coronation Bridge. IRCON's failure to explore these legally available options demonstrates its *malafide* intent to justify an otherwise unlawful industrial setup within an eco-sensitive zone. The so-called "dedicated crusher" is nothing more than a façade for illegally extracting and monetizing natural resources at the cost of environmental degradation. Moreover, IRCON's decision to set up the crusher under the guise of project necessity circumvents statutory environmental approvals. The Hon'ble Tribunal must not only reject IRCON's contentions but also recognize this act as an attempt to commit environmental fraud, warranting strict penal action, including the immediate cessation of stone-crushing operations, revocation of unauthorized permissions. Additionally, the alleged escalation of project costs cannot serve as a legal justification for seeking an extension of permission for an activity that is expressly prohibited by law. Economic considerations cannot override statutory environmental protections, and any extension granted on such a ground would set a dangerous precedent, rendering environmental safeguards meaningless.

19) Therefore, for the above-stated reasons, the Applicant/ Intervenor seeks to join the proceedings in support of the Applicant, Subhas Datta, as the cause directly affects ecological balance, wildlife, and compliance with environmental protection laws.

20) That no prejudice would be caused to any party/ parties if the present application of the Applicant/ Intervenor is allowed to assist the Hon'ble Tribunal in determining the true extent of violations and accountability of authorities.

It is therefore, beseeched before this Hon'ble Tribunal that let no decision be taken in the above case without impleading Your Applicant as a party intervenor, as Your Applicant is an interested party to join the proceedings for the preservation of environment.



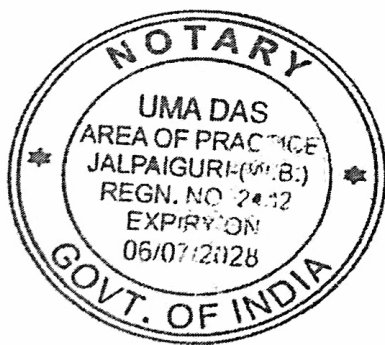
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22) That the present application for impleadment is made *bonafide* and in the interest of justice.

23) That Your Applicant/ Intervenor has not committed in-ordinate delay in moving the present Application. As soon as it has come to the notice of Your Applicant/ Intervenor that the above captioned case has been filed before this Hon'ble Tribunal and is still pending adjudication, Your Applicant/ Intervenor has taken necessary steps to get himself impleaded as a party intervenor

24) In view of the above-mentioned conspectus, it is therefore beseeched and prayed that Your Lordship may graciously be pleased to allow this application for impleadment filed on behalf of Your Applicant/ Intervenor. The Applicant/ Intervenor shall suffer serious detriment and undue hardship if the present Application is not allowed. Per contra, no prejudice would be caused to the Petitioner, if this Applicant/ Intervenor is added to the array of Respondents in the cause title. Your Lordship may further graciously be pleased to allow Your Applicant/ Intervenor as a party Respondent in the array of Respondents in the cause title before any further proceedings is taken and/or orders are passed or Your Applicant/ Intervenor is heard.



a. In view of the foregoing conspectus, it is most humbly prayed that Your Lordship may graciously be pleased to pass necessary order(s) and direction(s) to implead the Applicant as a party intervenor in the array of Respondents in the cause title, ensuring that the submissions of the Applicant are duly taken on record before any order or further orders are passed in O.A. No. 111 of 2024/EZ.

b. Your Lordship may further graciously be pleased to pass further order/orders, direction/ directions as Your

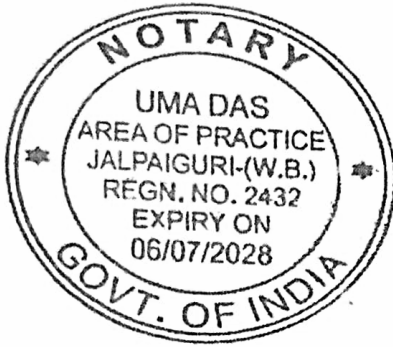
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Ranith
Adv

Lordship may deem fit and proper in view of the facts and circumstances above mentioned.

And for this act of kindness, Your Applicant as in duty bound shall ever pray.

Ratan Lalhohi



X

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Ranith
Adv

VERIFICATION

I, the deponent above-named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed therefrom.

Verified at Jalpaiguri on 17th day of March, 2025.

Identified by me

Jafar Frasa
Advocate

F/587/432/2019

Rafan Lalhaki
Deponent.

X

AFFIDAVIT

I, Ratan Lakhotia S/o. Mahabir Lakhotia, aged about- 56 years, by Faith- Hindu, by Occupation – Businessman, resident of Chunnabhatthi, Bagrakote, D.F.I., Paringar, Khasmahal, Parbing Tar, P.O- Bagrakote, P.S. Malbazar, Dist- Jalpaiguri, 734501 do hereby solemnly affirm and say as follows:

- 1. That I am the Applicant herein and as such am well acquainted with the facts and circumstances of this case. I am competent to swear this affidavit.
- 2. That the statements made in the foregoing paragraphs 1 to 3, 5 to 9, 13 to 15, 16, and 18 to 24 including PRAYER CLAUSE are true to the best of my knowledge and my humble and respectful submissions before this Hon'ble Tribunal. Statements made in paragraphs. 2 to 4, 10 to 12, and 17 are matter of record.

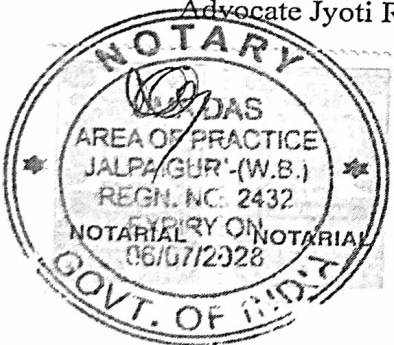
Prepared in my office.

Rauth
ADVOCATE JYOTI RAUTH

Ratan Lakhotia
Deponent is known to me
Identified by me
Tapan Prasad
ADVOCATE
F/587/432/2019

I certify that all annexures are legible.

Rauth
Advocate Jyoti Rauth.



Solemnly affirmed before me on
This 17th day of March, 2025

SOLEMNLY AFFIRMED & DECLARED
BEFORE ME ON IDENTIFICATION
AT JALPAIGURI ON.....BEFORE THE NOTARY

Ujjwal Das
UJJWAL DAS, MA., LL.B.
NOTARY (GOVT. OF INDIA)
JALPAIGURI-(W.B.)
REGD. NO. 2432

17 MAR 2025

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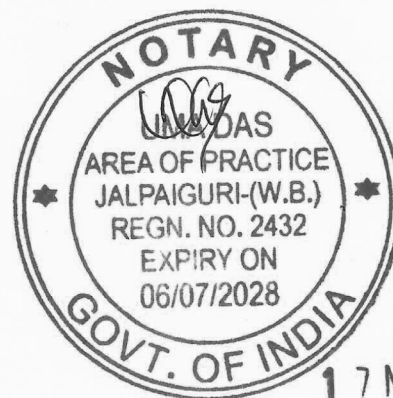
ANNEXURE R11/ 1Dated- 30th December, 2024.

To,

The Hon'ble Chief Justice of India, Supreme
Court of India, New Delhi.

Through proper Channel:

The Registrar, Supreme Court of India, Tilak
Marg, New Delhi-110001.



Subject: Kind request for taking cognizance against the degradation of wildlife by an illegal/unauthorized stone crushing industry, namely Aarpee Minerals & Aggregates, situated at Sevoke Forestry, located in the Darjeeling District of the State of West Bengal, operating illegally within the Eco-Sensitive Zone/Buffer Zone of Mahananda Wildlife Sanctuary.

May it please My Lordship!

I, the undersigned, have the utmost respect and reverence for the esteemed office of the Chief Justice of India, and I humbly seek Your Lordship's intervention in this matter. As a passionate advocate for nature conservation, I was disheartened to witness the presence of an illegal and unauthorized stone crushing industry, which disrupts the delicate balance of the ecosystem. By way of this letter I feel compelled to bring these concerns to Your Lordship's kind attention in the hope that immediate action will be taken to address the challenges faced by the local wildlife due to the presence of an illegal stone crusher within the Eco-Sensitive Zone (ESZ). It is observed firsthand the detrimental impact by an illegal stone crushing industry as captioned above upon the local flora and fauna, flouting all environmental laws i.e., Environment (Protection) Act, 1986 and the rules made there under; Air (Prevention and Control of Pollution) Act, 1981; Water (Prevention and Control of Pollution) Act, 1974; the Environmental Impact Assessment Notification, 2006 and subsequent amendments there under and other applicable laws including the Forest (Conservation) Act, 1980,



Indian Forest Act, 1927, Wild Life (Protection) Act, 1972 and amendments made thereto and various solemn orders passed by the Hon'ble Supreme Court, High Courts, and NGTs regarding the complete prohibition of such stone crushing industries in the ESZs around the National Parks and Wildlife Sanctuaries. What is particularly alarming is that this construction has taken place on the bank of river *Teesta* and within the precincts of the *Mahananda* Wildlife Sanctuary, which is designated as an Eco-Sensitive Zone/Buffer Zone. The stone crushing industry has taken the entire state machinery for a ride, flouting all environmental laws, judgments of the Honorable Supreme Court, High Courts, and NGTs. It has become evident during the visit and through research that there is a lack of regulatory compliance within the stone crushing industry. We are aware of the most celebrated judgment rendered by the Honorable Supreme Court in the matter of "***T. N. Godavarman Thirumalpad Vs. Union of India & Ors.***", vide Writ Petition (Civil) No. 202 of 1995, which has, from time to time, delivered judgments. The judgments and orders passed in the above-cited case that needs to be taken into account are the judgments and orders dated **3rd June, 2022, 26th April, 2023, and 28th April, 2023**. Guidelines, Notifications, and Office Memoranda issued by the Ministries that are relevant for consideration are the "***Guidelines for Declaration of Eco-Sensitive Zones around National Parks and Wildlife Sanctuaries***" issued by the Ministry of Environment and Forests (Wildlife Division) vide No. F. No. 1-9/2007 WL-I(pt) dated 9th February 2011; the **Notification issued by the Ministry of Environment, Forest and Climate Change** vide S.O. 3237(E) dated 22nd September 2020, wherein the Central Government had notified an area to certain kilometers uniformly around the boundaries of *Mahananda* Wildlife Sanctuary in Darjeeling and Jalpaiguri districts in the State of West Bengal as the *Mahananda* Wildlife Sanctuary Eco-Sensitive Zone and the "**Office Memorandum**" issued by the Ministry of Environment, Forest and Climate Change (Forest Conservation Division) dated 17th May, 2022. Upon conjoint reading of the Judgments, Notifications, and Guidelines cited above, it is abundantly clear that no commercial activities which are prohibitive should take place within the ESZs.

The Copy of the Memo of West Bengal Pollution Control Board vide its Memo No. 10065(9)-IM-11/2009 (Part-XI) dated 06.09.2024 and copy of the Memo No. 762/2W-80(i)/WL dated 13.04.2022 issued by the Office of the Chief Conservator of Forest, Wildlife North, Government of West Bengal are annexed with this letter for Your Lordship's kind Perusal



wherefrom it will be evident that the inspection was conducted by the West Bengal Pollution Control Board. It was observed during the inspection that the Stone Crushing unit has diverted the upstream of the river Teesta by stacking huge amount of river bed materials along with stone dust. The crushing unit is operating in between the two rivers namely Teesta and Nandi Jhora which are within the Eco Sensitive Zone. Also it was observed that there was no boundary wall cordoning the stone crushing unit. Further it was observed that there was no arrangement for covering the machineries. Also, the unit has not installed any air pollution control device for primary crusher/secondary crusher/screen. The unit has not installed telescopic chute for drop down the products from final discharge point of each conveyor belt to ground level. Boulders, different sized stone chips (products) and stone dusts (by products) were found to be stored in open area within the unit premises. There was no concrete/metalled road for movement of vehicles within the unit. There was no water sprinkling arrangement at strategic location within unit premises. **Locational geo-coordinates of the unit were measured. As per measured geo coordinates of the unit, it appears that the unit is located almost on the periphery of the protected boundary wall of Mahananda Wildlife Sanctuary of West Bengal.** It is also seen that the IRCON International Ltd., had allotted land to set up crusher plant to the stone crushing unit as stated above on 26.08.2022. Further on 13.04.2022, Chief Conservator of Forests, Wildlife North, Directorate of Forests, Govt. of West Bengal granted N.O.C to M/s. Aarpee Minerals & Aggregates (Stone Crushing Unit) in public interest to set up a Stone Crusher Plant on the Teesta River bed on the existing railway land at Sevoke near Bridge no 52 **(which falls within the ESZ)** along with permission for collection of stone boulders from the said river bed. It is pertinent to mention here that the permission vide Memo No. 762/2W-80(i)/WL dated 13.04.2022 issued by the Office of the Chief Conservator of Forest, Wildlife North, Government of West Bengal what is deciphered is that the permission has already stood lapsed on 31.12.2023 and the unit is still operational. The Sub-Divisional Officer, Kurseong granted Consent to Establish and Consent to Operate on 29.09.2022, 22.12.2022 respectively to the stone crushing unit for 5 years. **It is stated that the above stated permissions/ C.T.O/ C.T.E issued by the Offices of the Chief Conservator of Forest, Wildlife North, Government of West Bengal and Sub-Divisional Officer, Kurseong are hit by the solemn judgments passed by the Hon'ble Supreme Court in the matter of the "T. N. Godavarman Thirumalpad Vs. Union of India & Ors.", vide Writ Petition (Civil) No. 202 of 1995, which has, from time to time, delivered**



judgments. It is further stated that the said permissions are ostensibly granted by the authorities and the authorities had done something indirectly which they couldn't have done directly.

It is pertinent to mention here that according to the solemn judgment dated 3rd June, 2022 passed in the matter of the “*T. N. Godavarman Thirumalpad Vs. Union of India & Ors.*”, vide Writ Petition (Civil) No. 202 of 1995 as cited above, the alleged illegal and unauthorized stone crushing industry could not be constructed and operated in any manner in ESZs. The relevant operative paragraphs of the solemn judgment dated 3rd June, 2022 are culled out herein below for Your Lordship's ready reference:

“44. We accordingly direct:

*(a) Each protected forest, that is national park or wildlife sanctuary must have an ESZ of minimum one kilometre measured from the demarcated boundary of such protected forest **in which the activities proscribed and prescribed in the Guidelines of 9th February 2011 shall be strictly adhered to.** For Jamua Ramgarh wildlife sanctuary, it shall be 500 metres so far as subsisting activities are concerned.*

(b) In the event, however, the ESZ is already prescribed as per law that goes beyond one kilometre buffer zone, the wider margin as ESZ shall prevail. If such wider buffer zone beyond one kilometre is proposed under any statutory instrument for a particular national park or wildlife sanctuary awaiting final decision in that regard, then till such final decision is taken, the ESZ covering the area beyond one kilometre as proposed shall be maintained.

*(c) **The Principal Chief Conservator of Forests as also the Home Secretary of each State and Union Territory shall remain responsible for proper compliance of the said Guidelines as regards nature of use within the ESZ of all national parks and sanctuaries within a particular State or Union Territory.** The Principal Chief Conservator of Forests for each State and Union Territory shall also arrange to make a list of subsisting structures and other relevant details within the*



respective ESZs forthwith and a report shall be furnished before this Court by the Principal Chief Conservator of Forests of each State and Union Territory within a period of three months. For this purpose, such authority shall be entitled to take assistance of any governmental agency for satellite imaging or photography using drones.

(d) Mining within the national parks and wildlife sanctuaries shall not be permitted.

*(e) In the event any activity is already being undertaken within the one kilometre or extended buffer zone (ESZ), as the case may be, of any wildlife sanctuary or national park which does not come within the ambit of prohibited activities as per the 9th February 2011 Guidelines, such activities may continue with permission of the Principal Chief Conservator of Forests of each State or Union Territory and the person responsible for such activities in such a situation shall obtain necessary permission within a period of six months. Such permission shall be given once the Principal Chief Conservator of Forests is satisfied that the activities concerned do not come within the prohibited list and were continuing prior to passing of this order in a legitimate manner. **No new permanent structure shall be permitted to come up for whatsoever purpose within the ESZ.***

(f) The minimum width of the ESZ may be diluted in overwhelming public interest but for that purpose the State or Union Territory concerned shall approach the CEC and MoEF&CC and both these bodies shall give their respective opinions/recommendations before this Court. On that basis, this Court shall pass appropriate order.

(g) In the event the CEC, MoEF&CC, the Standing Committee of National Board of Wildlife or any other body of persons or individual having special interest in environmental issues consider it necessary for maintaining a wider or larger ESZ in respect of any national park or wildlife sanctuary, such body or individual shall approach the CEC. In such a situation the CEC shall be at liberty to examine the need of a wider ESZ in respect of any national park or wildlife sanctuary in consultation with all the stakeholders including the State or Union Territory concerned, MoEF&CC as also the Standing Committee of National Board of Wildlife and then approach this Court with its recommendations.



(h) In respect of sanctuaries or national parks for which the proposal of a State or Union Territory has not been given, the 10 kilometres buffer zone as ESZ, as indicated in the order passed by this Court on 4th December 2006 in the case of Goa Foundation (supra) and also contained in the Guidelines of 9th February 2011 shall be implemented. Within that area, the entire set of restrictions concerning an ESZ shall operate till a final decision in that regard is arrived at.

(i) I.A. No. 1412 of 2005 and I.A.No.117831 of 2019 do not relate to the issues involved in I.A. No.1000 of 2003. These applications may be placed before the appropriate Bench to be heard independently.

(j) For the same reason, I.A. No.1992 of 2007 shall also be dealt with independently by the appropriate Bench and no order is being passed concerning this application at this stage.

(k) The application of the State of Rajasthan registered as I.A. No.3880 of 2015 relates to clarification of an order passed in the case of Goa Foundation (W.P.(C) No.460 of 2004). Let this application be placed before the Bench taking up the case of Goa Foundation.

(l) I.A.No.96949 of 2019 and I.A.No.65571 of 2021 are disposed of with directions that the MoEF&CC as also CEC shall proceed to take a decision in regard to the draft proposal for ESZ made by the State of Maharashtra to the extent of 03.89 kilometres and the MoEF&CC shall take final decision on that basis within a period of three months, if said decision has not already been taken.

(m) Prayers for impleadment of the applicants in I.A. Nos. 984 of 2003, 1026 of 2004, 1123 of 2004, 1197 of 2004 and 1251 of 2004 are allowed. Necessary amendments may be carried out in these regards.

(n) For the reasons already given, however, prayers of the applicants in I.A. Nos.982 of 2003, 1027 of 2004, 1124 of 2004, 1198 of 2004, 1210 of 2004, 1250 of 2004 and 1512 of 2006 are rejected.



(o) The CEC shall quantify the compensation to be recovered from each miner indulging in mining activities within the Jamua Ramgarh sanctuary in violation of any statutory provision or order of this Court. Specific recommendations for compensatory afforestation, reclamation, clearing overburden dumping as also compensation in monetary units for degradation of forest resources shall also be made. A further set of recommendations concerning confiscation of earth moving equipments and other machineries lying within or in the periphery of the said sanctuary shall be made by the CEC. Recommendations shall be made within a period of four months before this Court in the form of an application. This Court shall consider passing appropriate order upon going through such application. The exercise concerning such reparation, including quantifying compensation shall be undertaken upon giving the mining operator, State and MoEF&CC opportunity of hearing.

(p) In the event there is any subsisting order of any High Court or any Court subordinate to such High Court covering any of the issues dealt with by this Court in this order, this order shall prevail over any such order which may be contrary to these directions.

(q) We have already observed that there are certain overlapping issues involved in this writ petition and the cases of Goa Foundation (Writ Petition (C) No.460 of 2004) and (Writ Petition (C) No.435 of 2012). We request the Hon'ble the Chief Justice of India to consider having the present writ petition i.e. In Re: T.N. Godavarman Thirumulpad v. Union of India & Ors., W.P.(C) No.460 of 2004 (Goa Foundation v. Union of India) as also W.P. (C) No.435 of 2012 (Goa Foundation v. Union of India & Ors.) be heard together before the same Bench. The registry may place this order before the Hon'ble the Chief Justice of India.

45. This order disposes of I.A. No.1000 of 2003 in the above terms.

46. Pending application(s), if any, shall stand disposed of.”

Now, after perusal and upon considering of the above stated directions passed by the Honorable Supreme Court in its solemn judgment dated 3rd June, 2022, it is clear enough that



activities proscribed/prohibited in the in the Guidelines of 9th February 2011 issued by the MoEF (Wildlife Division) vide F. No. 1-9/2007 WL-I(pt) cannot be carried out in any manner whatsoever in the ESZs. ANNEXURE-1 to the guidelines of 9th February 2011 clearly identifies about the activities which could be allowed in all the Eco-Sensitive Areas, and others activities which needs to be prohibited or regulated. It is evident that upon reading of the Sl. No. 4 of ANNEXURE-1 to the Guidelines of 9th February, 2011 which speaks about the activity – “Setting of industries causing pollution (Water, Air, Soil, Noise, etc.)” is **PROHIBITED**. The stone crushing unit is no exception to such prohibited category. It is again pertinent to mention here that the alleged illegal and unauthorized construction has come up despite the direction of the Honorable Supreme Court that no new permanent structure shall be permitted to come up for whatsoever purpose within the ESZs. Over and above, the Ministry of Environment, Forest and Climate Change has already issued a Notification vide S.O. 3237(E) dated the 22nd September, 2020 declaring the certain kilometers uniformly around the boundary of *Mahananda* Wildlife Sanctuary in Darjeeling and Jalpaiguri districts in the State of West Bengal as the *Mahananda* Wildlife Sanctuary Eco-Sensitive Zone. In the Notification dated 22nd September, 2020 it is categorically mentioned that the stone crushing units are strictly **PROHIBITED**. Therefore, the construction of an illegal stone crushing unit by the above said *Aarpee Minerals & Aggregates* is illegal since its inception. It is reiterated at the cost of repetition that an activity which was strictly prohibited by the Guidelines of 2011; Notification of 2020 declaring ESZ for *Mahananda* Wildlife Sanctuary; “Office Memorandum” issued by the Ministry of Environment, Forest and Climate Change (Forest Conservation Division) dated 17th May, 2022 and finally the solemn judgments of Honorable Supreme Court dated 3rd June, 2022, 26th April, 2023, 28th April, 2023 passed in the matter of “*T. N. Godavarman Thirumalpad Vs. Union of India & Ors.*” (*supra*), no stone crushing unit could ever be constructed in the declared ESZs or Buffer Zones. Further to supplement an illegal act by the firm namely *Aarpee Minerals & Aggregates*, any type of consent by the concerned authorities whether it is “Consent to Establish” or “Consent to Operate” or “Forest Clearance (FC)” or “Wildlife Clearance (WC)” or “Environmental Clearance (EC)” cannot legalise the illegality which have already been perpetrated by the firm, namely *Aarpee Minerals & Aggregates*. Moreover and needless to mention here that as per plain reading of the Notification issued by Ministry Of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020, royal Bengal tiger was also reported from the Sanctuary during monsoons



and winter seasons. Therefore, there is also a statutory violation of the provisions of the Wild Life (Protection) Act, 1972 and the Tiger Conservation Authority is empowered to disallow any ecologically unsustainable land use such as, industry and other projects within the tiger reserves. Also, section 33 of the Wild Life (Protection) Act, 1972 enables the Chief Wild Life Warden to control, manage and maintain any sanctuary and shall take such steps which will ensure the security of the wild animals in the sanctuary and preservation of the sanctuary and wild animals therein. *The concerned authorities cannot shun its eyes and give a go bye the statutory provisions and the solemn judgments of the Honorable Supreme Court.*

Further, going through the solemn judgment dated 26th April, 2023, it is abundantly clear that the modification/ clarification of the directions contained in paragraphs 56.1 and 56.5 were sought in by the applicant(s) therein seeking modifications of the order passed by the Honorable Court dated 3rd June, 2022 in I.A. No. 1000 of 2003 in WP(C) No. 202 of 1995. **In the solemn order/ judgment dated 26th April, 2023, the Hon'ble Court was pleased to hold that the "Office Memorandum" issued by the Ministry of Environment, Forest and Climate Change (Forest Conservation Division) dated 17th May, 2022 shall strictly be complied with.** Activities listed in the Schedule of the EIA Notification, 2006, when conducted in notified ESZs requires the consideration and recommendation of the NBWL or its Standing Committee in addition to the Environment Clearance under the Environment (Protection) Act, 1986. Additionally, activities which are regulated as per the specific ESZ Notification require approval as per that Notification. It is evident that since the "Office Memorandum" dated 17th May, 2022 is made mandatory, therefore, any departure from the mandate of said "Office Memorandum" dated 17th May, 2022 would amount to frustrating the solemn judgment of the Hon'ble Apex Court. On bare perusal of the "Office Memorandum" dated 17th May, 2022, it was seen that the prescribed procedure with respect to the applicability of EC, FC and WC in ESZs/ESAs and other ecologically significant areas outside PA. The "Office Memorandum" made it clear that the Projects/Activities in the notified ESZs around PA or in notified ESAs shall be regulated and governed by the concerned ESZs/ESAs Notification and accordingly, the activities prohibited under the ESZs/ESAs Notification cannot be undertaken in any manner whatsoever. Therefore, the scope of granting EC, FC, WC, CTE and CTO by the concerned authorities does not arise at all. It is therefore requested before Your Lordship to issue directions



upon the authorities to recall or cancel the permission vide Memo No. 762/2W-80(i)/WL dated 13.04.2022 issued by the Office of the Chief Conservator of Forest, Wildlife North, Government of West Bengal and directions upon the Sub-Divisional Officer, Kurseong to cancel or recall the Consent to Establish and Consent to Operate on granted on 29.09.2022, 22.12.2022 respectively.

Other modifications regarding the uniform distance of ESZs or Buffer Zone was considered and modified. The distances as mentioned in the draft or finally published Notification declaring ESZs around National Parks, Wildlife Sanctuaries and Protected Areas were made applicable. The modification regarding the distance of ESZs are not relevant in the present case as the illegal and unauthorized stone crushing unit is well within the limits of ESZs as provided in the finally published Notification issued by Ministry of Environment, Forest and Climate Change Vide S.O. 3237(E) dated the 22nd September, 2020.

The Hon'ble Apex Court in its judgment dated 26th April, 2023 was also pleased to modify the directions contained in paragraph 56.5 of the Judgment dated 3rd June, 2022 and replaced the same as under:

“(i) The MoEF & CC and all the State/Union Territory Governments shall strictly follow the provisions in the said Guidelines dated 9th February 2011 and so also the provisions contained in the ESZs notifications pertaining to the respective Protected Areas with regard to prohibited activities, regulated activities and permissible activities;

“(ii) We further direct that while granting Environmental and Forest Clearances for project activities in ESZ and other areas outside the Protected Areas, the Union of India as well as various State/Union Territory Governments shall strictly follow the provisions contained in the Office Memorandum dated 17th May 2022 issued by MoEF & CC.”

Hence, once again, the ‘Guidelines dated 9th February, 2011’; ‘ESZs Notifications’ pertaining to the respective Protected Areas; and the ‘Office Memorandum dated 17th May, 2022’ issued by MoEF & CC were directed and made to be strictly followed by the concerned authorities.



Lastly, going through the judgment dated 28th April, 2023, the question raised by the applicant preferring interlocutory application was regarding seeking a clarification to the position as to whether activities as provided in the Judgment dated 26th April, 2023 in paragraph 65 would be permissible beyond the distance of one kilometer from the boundary of the Protected Area, irrespective of the fact that such an area falls under the Eco-Sensitive Zone notified by the Ministry of Environment, Forest and Climate Change.

The Hon'ble Court was pleased to enough to clarify the position and stated that *whatever is prohibited under the 2011 guidelines and whatever is additionally prohibited under the specific ESZ notifications of the particular Protected Areas have to be strictly followed.*

Thus, the prohibition regarding the distance contained in particular ESZ Notification will prevail and supersede over the directions of 1 Kilometer as mandated in paragraph 65 of the Judgment dated 26th April, 2023, as that was given in view of the distance, where the ESZ areas are less than 1 Kilometer. Therefore, the Judgment dated 28th April will also not come in the way against the removal of the present illegal stone crushing unit.

Summing up & taking into considerations all the relevant facts and circumstances and the Notifications, Memoranda, Guidelines and Judgments of the Hon'ble Supreme Court, it is kindly requested before Your Lordship to take immediate action to address these concerns and initiate appropriate measures to prohibit the negative impact of the illegal stone crushing industry on the wildlife and their habitats. It is further requested before Your Lordship to issue directions to the authorities to forthwith call off/ cancel/ revoke/ rescind/ withdraw the permissions/consents/sanctions/clearances so granted in favour of the illegal and unauthorized stone crushing unit which are against the statutory provisions and judgments of the Hon'ble Supreme Court, Notifications and Guidelines. It is also further requested before Your Lordship to ask the authorities to initiate confiscation proceedings against the illegal and unauthorized stone crushing unit and confiscate the same. It is also requested before Your Lordship to issue directions upon **the Additional Principal Chief Conservator of Forests, Wildlife, also being the Member-Secretary,**



Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020 or the concerned Deputy Commissioner(s) to file complaints under the provisions of the Environment (Protection) Act, 1986 against the perpetrators of the illegal acts as per the powers vested upon the Additional Principal Chief Conservator of Forests, Wildlife or the concerned Deputy Commissioner(s) in pursuant to the Notification issued by Ministry of Environment, Forest and Climate Change Vide S.O. 3237(E) dated the 22nd September, 2020.

As mandated in the judgment dated 3rd June, 2022, it is requested before Your Lordship to ask the Principal Chief Conservator of Forests (Head of Forest Force), Govt. of West Bengal to implement and comply with the judgments passed by the Honorable Supreme Court from time to time in the matter of "*T. N. Godavarman Thirumalpad Vs. Union of India & Ors.*," vide Writ Petition (Civil) No. 202 of 1995, in their letter and spirit which has not complied with.

I would like to express my sincere gratitude for considering my request. I look forward to Your Lordship's intervention in this matter. Thank you for Your time and attention.

Warm Regards,

Ratan Lakhotia, S/o. Mahabir Lakhotia,
permanent resident of Chunaabhatthi,
Bagrakote, D.F.I, Paringar, Khasmahal,
Parbing Tar, Dist- Darjeeling, West Bengal,
734314.



Copies to:

1. The Home Secretary, Government of West Bengal, Home & Hill Affairs Department, NABANNA, 325, Sarat Chatterjee Road, Shibpur, Mandirtala, Howrah-711-102. Also at, Writers' Buildings, Home & Hill Affairs Department, B.B.D. Bagh, Kolkata, West Bengal 700001.
2. The Chief Secretary, Government of West Bengal, also being the Chairman & Ex-officio; Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020, Nabanna, 13th Floor, 325, Sarat Chatterjee Road, Mandirtala, Shibpur, Howrah-711102.
3. The Additional Principal Chief Conservator of Forests, Wildlife, also being the Member-Secretary, Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020, Bikash Bhawan, North Block, 3rd Floor, Salt Lake, Kolkata, 700091.
4. The Chief Wildlife Warden, Government of West Bengal, also being the Member, Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020, Bikash Bhaban (North Block), 3rd Floor, Salt Lake City, Kolkata, 700091.
5. The Principal Chief Conservator of Forests (Head of Forest Force), Govt. of West Bengal, also being the Member, Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020, Directorate of Forests, Government of West Bengal and also being the Member of the West Bengal Pollution Control Board, Aranya Bhawan, 4th Floor, 10A, Block-LA, Sector-III, Salt Lake City, Kolkata, 700106.
6. The District Magistrate, Darjeeling, also being the Member, Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020 and also being the Chairman of the District Level Biodiversity Management Committee (DBMC), Office of the District Magistrate, Kutchery Building, Lebong Cart Road, Darjeeling, West Bengal, 734101.
7. The District Magistrate, Jalpaiguri, Office of the District Magistrate, Collectorate Avenue, P.O & Dist- Jalpaiguri, 735101.



8. Superintendent of Police, Darjeeling, Office of the Superintendent of Police, Mayfair, The Mall, opposite Governor's Palace, Richmond Hill, Darjeeling, West Bengal 734101.
9. Superintendent of Police, Jalpaiguri, Office of the Superintendent of Police, Collectorate Avenue, P.O & Dist- Jalpaiguri, 735101.
10. The Divisional Forest Officer, Kurseong Division, also being the Member, Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification issued by Ministry of Environment, Forest and Climate Change vide S.O. 3237(E) dated the 22nd September, 2020, Office of the Divisional Forest Officer, Dowhill, Divisional Forest Office Road, Bara Shibkhola Forest, Dist- Darjeeling, 734203.
11. The Divisional Forest Officer, Kalimpong Division, Kalimpong, Dist - Kalimpong, 734301.
12. The Divisional Forest Officer, Darjeeling Division, Barakakjhora, P.O. & Dist- Darjeeling, 734101.
13. The Chairman, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, LA Block, Sector-III, Bidhan Nagar, Kolkata, 700106.
14. The Additional Chief Secretary to the Government of West Bengal also being the Member of the West Bengal Pollution Control Board, Department of Environment, Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake City, Kolkata, 700106.
15. The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, LA Block, Sector-III, Bidhan Nagar, Kolkata, 700106.
16. The Chief Engineer, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, LA Block, Sector-III, Bidhan Nagar, Kolkata, 700106.
17. The Additional Principal Chief Conservator of Forests, North Bengal, Upper Nivedita Road, P.O. Siliguri, Dist- Darjeeling, 734403.
18. The Chief Conservator of Forests, Hill Circle, Sankar Villa, Laden La Road, PO & Dist- Darjeeling, 734101.
19. The Principal Chief Conservator of Forests, Wildlife & the Chief Wildlife Warden, Bikash Bhawan, North Block, 3rd Floor, Salt Lake, Kolkata, 700091.
20. The Chief Conservator of Forest, Wildlife (North), Government Saw Mill Campus, Mahananda Para, Siliguri, 734001.



21. The Divisional Forest Officer, Darjeeling Wildlife Division, Bengal Natural History Museum, Behind Bhanu Bhawan, Chauk Bazar, Meadow Bank, Darjeeling, 734101.
22. The Sub-Divisional Officer (S.D.O), Kurseong also being the Member of the District Level Biodiversity Management Committee (DBMC), Office of the Sub-Divisional Officer, P.O.- Kurseong, Dist- Darjeeling, 734203.
23. The Chairman, State Environment Impact Assessment Authority (SEIAA), West Bengal, Pranisampad Bhawan, 5th floor, LB-2, Sector-III, Salt Lake, Kolkata 700106.
24. The Member, State Environment Impact Assessment Authority (SEIAA), West Bengal, Pranisampad Bhawan, 5th floor, Sector-III, Salt Lake, Kolkata, 700106.
25. The Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Bengal, Pranisampad Bhawan, 5th floor, Sector-III, Salt Lake, Kolkata, 700106.
26. The Deputy Director General of Forests (C), MoEF&CC, Integrated Regional Office, Kolkata, IB-198, Sector-III, Salt Lake City, Kolkata, 700106.
27. The Chairperson, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi, 110003.
28. The Secretary, O/o Secretary (EF&CC), Indira Paryavaran Bhawan Jorbagh Road, New Delhi – 110 003.
29. Deputy Director General of Forests (C), M.O.E.F & C.C, Integrated Regional Office, Kolkata, IB-198, Sector-III, Salt Lake City, Kolkata – 700106.
30. The Member Secretary & Additional Director General of Forests (A.D.G.F) (Project Tiger), National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi, 110003.
31. The Inspector General of Forests (I.G.F), Eastern Zone, National Tiger Conservation Authority (Regional Office), 4th Floor, Housefed Building, Rukminigaon, G.S. Road, Guwahati, Guwahati, Assam, 781036.
32. The Chairman, the Standing Committee of the National Board for Wild Life, Paryavaran Bhawan, Lodi Road, New Delhi, 110003.
33. The Director of Wildlife Preservation, Government of India, Ministry of Environment & Forests, also being the Member-Secretary of the Standing Committee of the National Board for Wild Life, Paryavaran Bhawan, Lodi Road, New Delhi. 110 003.

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34. Chairman & Managing Director, Ircon International Limited, C-4, District Centre, Saket, New Delhi- 110017, E- Mail: cmdsectt@ircon.org
35. Project Director, Sevoke Rangpo New Broad Gauge Rail Line Project, Ircon International Limited, Block- C, 2nd Floor, P.C. Mittal Bus- Stand, P.O. Sevoke Road, P.S. Bhakti Nagar, Dist- Darjeeling, West Bengal, 734001.



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734101	41.30	Inland Speed Post	Darjeeling HO	31/12/2024 16:58:54

Event Details For : EW140995317IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
31/12/2024	16:58:54	Darjeeling HO	Item Delivered(Addressee)
31/12/2024	12:49:48	Darjeeling HO	Out for Delivery
31/12/2024	11:43:55	Darjeeling HO	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:09:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	735101	41.30	Inland Speed Post	Jalpaiguri HO	31/12/2024 15:32:55

Event Details For : EW140995073IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
31/12/2024	15:32:55	Jalpaiguri HO	Item Delivered(Addressee)
31/12/2024	10:59:25	Jalpaiguri HO	Out for Delivery
31/12/2024	09:52:20	Jalpaiguri HO	Item Received
31/12/2024	05:44:07	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:05:02	Siiguri Ma TMO	Item Received
31/12/2024	03:54:26	Siliguri NSH	Item Dispatched
31/12/2024	03:24:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734204	41.30	Inland Speed Post	Kurseong MDG	01/01/2025 13:26:50

Event Details For : EW140995087IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
01/01/2025	13:26:50	Dowhill SO	Item Delivered(Addressee)
01/01/2025	10:32:02	Dowhill SO (Beat Number:1)	Item Delivered [To: divisional forest officer (Addressee)]
01/01/2025	09:59:01	Dowhill SO	Out for Delivery
01/01/2025	09:56:16	Dowhill SO	Item Received
31/12/2024	14:38:58	Kurseong MDG	Item Bagged
31/12/2024	12:10:23	Kurseong MDG	Item Redirected to Dowhill SO Insufficient Address
31/12/2024	09:45:04	Kurseong MDG	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:24:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734301	41.30	Inland Speed Post	Echhey BO	31/12/2024 15:47:44

Event Details For : EW140995201IN**Current Status : Item Delivered [To: d (Addressee)]**

Date	Time	Office	Event
31/12/2024	20:57:15	Kalimpong MDG (Beat Number:2)	Item Delivered [To: d (Addressee)]
31/12/2024	15:47:44	Kalimpong MDG	Item Delivered(Addressee)
31/12/2024	11:27:27	Kalimpong MDG	Out for Delivery
31/12/2024	10:48:24	Kalimpong MDG	Item Received
31/12/2024	05:52:58	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:30:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734101	41.30	Inland Speed Post	Darjeeling HO	31/12/2024 15:11:51

Event Details For : EW140995325IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
31/12/2024	15:11:51	Darjeeling HO	Item Delivered(Addressee)
31/12/2024	12:18:59	Darjeeling HO	Out for Delivery
31/12/2024	11:43:55	Darjeeling HO	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:09:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734101	41.30	Inland Speed Post	Darjeeling HO	31/12/2024 16:58:54

Event Details For : EW140995100IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
31/12/2024	16:58:54	Darjeeling HO	Item Delivered(Addressee)
31/12/2024	12:49:48	Darjeeling HO	Out for Delivery
31/12/2024	11:43:55	Darjeeling HO	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:09:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734101	41.30	Inland Speed Post	Darjeeling HO	31/12/2024 16:58:54

Event Details For : EW140995113IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
31/12/2024	16:58:54	Darjeeling HO	Item Delivered(Addressee)
31/12/2024	12:49:48	Darjeeling HO	Out for Delivery
31/12/2024	11:43:55	Darjeeling HO	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:09:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734203	41.30	Inland Speed Post	Kurseong MDG	31/12/2024 13:58:58

Event Details For : EW140995365IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
31/12/2024	13:58:58	Kurseong MDG	Item Delivered(Addressee)
31/12/2024	10:42:56	Kurseong MDG	Out for Delivery
31/12/2024	09:45:04	Kurseong MDG	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:24:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734002	17.70	Inland Speed Post	Pradhan Nagar SO	07/01/2025 21:52:06

Event Details For : EW140995229IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
07/01/2025	21:52:06	Dabgram BO	Item Delivered(Addressee)
03/01/2025	13:45:56	Siliguri Town SO	Item Bagged
03/01/2025	13:45:56	Siliguri Town SO	Dispatched to BO
03/01/2025	10:35:18	Siliguri Town SO	Item Received
03/01/2025	10:21:44	Siliguri Town SO	Item Received
01/01/2025	06:52:02	Siiguri Ma TMO	Item Dispatched
01/01/2025	06:46:08	Siiguri Ma TMO	Item Received
01/01/2025	02:08:28	Siliguri NSH	Item Dispatched
01/01/2025	01:47:00	Siliguri NSH	Item Bagged
31/12/2024	15:10:43	Pradhan Nagar SO	Item Dispatched
31/12/2024	15:04:45	Pradhan Nagar SO	Item Bagged
31/12/2024	13:50:17	Pradhan Nagar SO	Item Redirected to Salbari SO Insufficient Address
31/12/2024	12:43:43	Pradhan Nagar SO	Item Received
31/12/2024	07:33:22	Siiguri Ma TMO	Item Dispatched
31/12/2024	07:30:43	Siiguri Ma TMO	Item Received
31/12/2024	03:50:04	Siliguri NSH	Item Dispatched
31/12/2024	03:24:00	Siliguri NSH	Item Bagged



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734005	17.70	Inland Speed Post	Siliguri HO	04/01/2025 14:16:10

Event Details For : EW140995232IN**Current Status : Item Delivered(Sender)**

Date	Time	Office	Event
04/01/2025	14:16:10	Bagrakote SO	Item Delivered(Sender)
04/01/2025	09:58:43	Bagrakote SO	Out for Delivery
04/01/2025	09:34:38	Bagrakote SO	Item Received
04/01/2025	05:21:40	Siiguri Ma TMO	Item Dispatched
04/01/2025	04:59:40	Siiguri Ma TMO	Item Received
04/01/2025	00:18:00	Siliguri NSH	Item Bagged
03/01/2025	14:10:48	Siliguri Bazar SO	Item Dispatched
03/01/2025	14:05:25	Siliguri Bazar SO	Item Bagged
02/01/2025	15:34:01	Siliguri Bazar SO	Item Returned Insufficient Address
02/01/2025	12:48:29	Siliguri Bazar SO	Out for Delivery
02/01/2025	10:43:40	Siliguri Bazar SO	Item Received
01/01/2025	06:52:02	Siiguri Ma TMO	Item Dispatched
01/01/2025	06:46:08	Siiguri Ma TMO	Item Received
01/01/2025	02:08:28	Siliguri NSH	Item Dispatched
01/01/2025	01:38:00	Siliguri NSH	Item Bagged
31/12/2024	16:43:58	Siliguri HO	Item Dispatched
31/12/2024	16:38:28	Siliguri HO	Item Bagged



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Siliguri HO	30/12/2024 18:57:58	734001	17.70	Inland Speed Post	Siliguri HO	31/12/2024 15:55:08

Event Details For : EW140969966IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
31/12/2024	15:55:08	Siliguri HO	Item Delivered(Addressee)
31/12/2024	12:36:10	Siliguri HO	Out for Delivery
31/12/2024	10:15:42	Siliguri HO	Item Received
30/12/2024	20:24:57	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110003	41.30	Inland Speed Post	Lodi Road HO	02/01/2025 15:37:59

Event Details For : EW140969952IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:37:59	Lodi Road HO	Item Delivered(Addressee)
02/01/2025	10:07:05	Lodi Road HO	Out for Delivery
02/01/2025	08:21:48	Lodi Road HO	Item Received
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110003	41.30	Inland Speed Post	Lodi Road HO	02/01/2025 15:09:08

Event Details For : EW140970054IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:09:08	Lodi Road HO	Item Delivered(Addressee)
02/01/2025	10:09:05	Lodi Road HO	Out for Delivery
02/01/2025	08:53:08	Lodi Road HO	Item Received
02/01/2025	05:37:00	New Delhi NSH	Item Dispatched
01/01/2025	16:04:00	New Delhi NSH	Item Bagged
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110003	41.30	Inland Speed Post	Lodi Road HO	02/01/2025 15:37:59

Event Details For : EW140970071IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:37:59	Lodi Road HO	Item Delivered(Addressee)
02/01/2025	10:07:05	Lodi Road HO	Out for Delivery
02/01/2025	08:21:48	Lodi Road HO	Item Received
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110003	41.30	Inland Speed Post	Lodi Road HO	02/01/2025 15:09:08

Event Details For : EW140970099IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:09:08	Lodi Road HO	Item Delivered(Addressee)
02/01/2025	10:09:05	Lodi Road HO	Out for Delivery
02/01/2025	08:21:48	Lodi Road HO	Item Received
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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EW140970108IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110003	41.30	Inland Speed Post	Lodi Road HO	06/01/2025 15:27:58

Event Details For : EW140970108IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
06/01/2025	15:27:58	Lodi Road HO	Item Delivered(Addressee)
06/01/2025	09:36:17	Lodi Road HO	Out for Delivery
04/01/2025	07:25:17	Lodi Road HO	Item Received
04/01/2025	05:32:00	New Delhi NSH	Item Dispatched
03/01/2025	11:28:52	New Delhi NSH	Item Bagged
02/01/2025	12:31:28	Malviya Nagar SO South Delhi	Item Dispatched
02/01/2025	12:28:48	Malviya Nagar SO South Delhi	Item Bagged
02/01/2025	11:43:48	Malviya Nagar SO South Delhi	Item Redirected to Lodi Road HO Insufficient Address
02/01/2025	08:46:21	Malviya Nagar SO South Delhi	Item Received
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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* Consignment Number	<input type="text" value="EW140970111IN"/>	<input type="button" value="Track More"/>
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110017	41.30	Inland Speed Post	Malviya Nagar SO South Delhi	02/01/2025 14:39:17

Event Details For : EW140970111IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	14:39:17	Malviya Nagar SO South Delhi	Item Delivered(Addressee)
02/01/2025	10:39:49	Malviya Nagar SO South Delhi	Out for Delivery
02/01/2025	08:46:21	Malviya Nagar SO South Delhi	Item Received
02/01/2025	08:41:50	Malviya Nagar SO South Delhi	Item Received
02/01/2025	05:37:00	New Delhi NSH	Item Dispatched
01/01/2025	12:33:13	New Delhi NSH	Item Bagged
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	110001	70.80	Inland Speed Post	New Delhi GPO	02/01/2025 17:10:43

Event Details For : EW140969895IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
02/01/2025	17:10:43	New Delhi GPO	Item Delivered(Addressee)
02/01/2025	10:23:03	New Delhi GPO	Out for Delivery
02/01/2025	09:49:42	New Delhi GPO	Item Received
01/01/2025	09:44:53	New Delhi NSH	Item Bagged
01/01/2025	05:30:00	New Delhi NSH	Item Dispatched
01/01/2025	04:30:00	Delhi AP TMO	Item Dispatched
31/12/2024	20:41:44	Delhi AP TMO	Item Received
31/12/2024	11:03:01	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:57:22	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	781022	47.20	Inland Speed Post	Hengrabari S.O	06/01/2025 16:12:57

Event Details For : EW140970085IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
06/01/2025	16:12:57	Khanapara S.O	Item Delivered(Addressee)
06/01/2025	12:29:42	Khanapara S.O	Out for Delivery
06/01/2025	10:19:32	Khanapara S.O	Item Received
06/01/2025	02:48:36	Guwahati NSH	Item Dispatched
05/01/2025	02:23:00	Guwahati NSH	Item Bagged
04/01/2025	19:52:11	Guwahati NSH	Item Received
04/01/2025	15:01:24	Assam Sachivalaya S.O	Item Dispatched
04/01/2025	14:48:25	Assam Sachivalaya S.O	Item Bagged
04/01/2025	11:39:26	Assam Sachivalaya S.O	Item Redirected to Khanapara S.O Insufficient Address
04/01/2025	08:08:28	Assam Sachivalaya S.O	Item Received
04/01/2025	03:27:44	Guwahati NSH	Item Dispatched
03/01/2025	22:27:26	Guwahati NSH	Item Bagged
03/01/2025	20:08:08	Guwahati NSH	Item Received
03/01/2025	02:39:19	Hengrabari S.O	Item Dispatched
03/01/2025	02:23:04	Hengrabari S.O	Item Bagged
02/01/2025	17:26:08	Hengrabari S.O	Item Redirected to Assam Sachivalaya S.O Insufficient Address
02/01/2025	11:35:25	Hengrabari S.O	Item Received



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140969935IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:15:47	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	01/01/2025 15:03:39

Event Details For : EW140969949IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
01/01/2025	15:03:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
01/01/2025	09:48:21	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	01/01/2025 15:03:39

Event Details For : EW140970068IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
01/01/2025	15:03:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
01/01/2025	09:48:21	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140995127IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:15:47	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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


Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140995246IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:15:47	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked







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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700091	47.20	Inland Speed Post	Sech Bhawan SO	02/01/2025 17:25:45

Event Details For : EW140995351IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
02/01/2025	17:25:45	Sech Bhawan SO	Item Delivered(Addressee)
02/01/2025	11:17:17	Sech Bhawan SO	Out for Delivery
01/01/2025	08:45:14	Sech Bhawan SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	01:23:35	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140995348IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:11:58	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140969878IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:11:58	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140969881IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:15:47	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140969970IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	10:11:58	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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EW140995189IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700106	47.20	Inland Speed Post	Bidhan Nagar IB Market SO	02/01/2025 15:50:31

Event Details For : EW140995189IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:50:31	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/01/2025	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
01/01/2025	08:40:07	Bidhan Nagar IB Market SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:58:06	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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EW140995294IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700091	47.20	Inland Speed Post	Sech Bhawan SO	02/01/2025 17:25:45

Event Details For : EW140995294IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	17:25:45	Sech Bhawan SO	Item Delivered(Addressee)
02/01/2025	11:17:17	Sech Bhawan SO	Out for Delivery
01/01/2025	08:45:14	Sech Bhawan SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	01:23:35	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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EW140995175IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	700091	47.20	Inland Speed Post	Sech Bhawan SO	02/01/2025 17:25:45

Event Details For : EW140995175IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	17:25:45	Sech Bhawan SO	Item Delivered(Addressee)
02/01/2025	11:17:17	Sech Bhawan SO	Out for Delivery
01/01/2025	08:45:14	Sech Bhawan SO	Item Received
01/01/2025	06:09:00	KOL AP TMO	Item Dispatched
01/01/2025	05:00:50	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	01:23:35	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked



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EW140995056IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Siliguri HO	30/12/2024 18:57:58	700001	47.20	Inland Speed Post	KOLKATA GPO

Event Details For : EW140995056IN

Current Status : Item Bagged

Date	Time	Office	Event
03/01/2025	01:08:00	Siliguri NSH	Item Bagged
02/01/2025	12:48:28	Bagdogra AP TMO	Item Dispatched
02/01/2025	11:02:19	Bagdogra AP TMO	Item Received
01/01/2025	06:22:55	KOL AP TMO	Item Dispatched
01/01/2025	05:38:44	KOL AP TMO	Item Received
01/01/2025	04:45:19	Kolkata NSH	Item Dispatched
01/01/2025	03:38:04	Kolkata NSH	Item Bagged
31/12/2024	19:05:25	Kolkata NSH	Item Received
31/12/2024	16:59:26	KOL AP TMO	Item Dispatched
31/12/2024	16:09:30	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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EW140995161IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	711102	47.20	Inland Speed Post	Sibpur SO	02/01/2025 15:57:23

Event Details For : EW140995161IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:57:23	Sibpur SO	Item Delivered(Addressee)
02/01/2025	11:29:52	Sibpur SO	Out for Delivery
01/01/2025	10:12:40	Sibpur SO	Item Received
01/01/2025	03:14:45	Howrah Ground Mail Agent	Item Dispatched
01/01/2025	03:12:29	Howrah Ground Mail Agent	Item Received
01/01/2025	02:41:11	Howrah ICH	Item Dispatched
01/01/2025	01:55:55	Howrah ICH	Item Bagged
31/12/2024	23:51:16	Howrah ICH	Item Received
31/12/2024	23:22:24	Howrah Ground Mail Agent	Item Dispatched
31/12/2024	23:20:34	Howrah Ground Mail Agent	Item Received
31/12/2024	18:03:06	KOL AP TMO	Item Dispatched
31/12/2024	16:07:14	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	711102	47.20	Inland Speed Post	Sibpur SO	02/01/2025 15:57:23

Event Details For : EW140995060IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
02/01/2025	15:57:23	Sibpur SO	Item Delivered(Addressee)
02/01/2025	11:11:58	Sibpur SO	Out for Delivery
01/01/2025	10:12:40	Sibpur SO	Item Received
01/01/2025	03:14:45	Howrah Ground Mail Agent	Item Dispatched
01/01/2025	03:12:29	Howrah Ground Mail Agent	Item Received
01/01/2025	02:41:11	Howrah ICH	Item Dispatched
01/01/2025	01:55:55	Howrah ICH	Item Bagged
31/12/2024	23:51:16	Howrah ICH	Item Received
31/12/2024	23:22:24	Howrah Ground Mail Agent	Item Dispatched
31/12/2024	23:20:34	Howrah Ground Mail Agent	Item Received
31/12/2024	18:03:06	KOL AP TMO	Item Dispatched
31/12/2024	16:07:14	KOL AP TMO	Item Received
31/12/2024	11:21:40	Bagdogra AP TMO	Item Dispatched
31/12/2024	10:39:47	Bagdogra AP TMO	Item Received
31/12/2024	02:55:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:22:54	Siliguri HO	Item Bagged



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	734101	41.30	Inland Speed Post	Darjeeling HO	31/12/2024 15:59:27

Event Details For : EW140995192IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
31/12/2024	15:59:27	Darjeeling HO	Item Delivered(Addressee)
31/12/2024	12:13:10	Darjeeling HO	Out for Delivery
31/12/2024	11:43:55	Darjeeling HO	Item Received
31/12/2024	05:46:53	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:09:19	Siiguri Ma TMO	Item Received
31/12/2024	03:51:20	Siliguri NSH	Item Dispatched
31/12/2024	03:09:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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EW140995303IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Siliguri HO	30/12/2024 18:57:58	735101	41.30	Inland Speed Post	Jalpaiguri HO	31/12/2024 15:32:55

Event Details For : EW140995303IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
31/12/2024	15:32:55	Jalpaiguri HO	Item Delivered(Addressee)
31/12/2024	10:59:25	Jalpaiguri HO	Out for Delivery
31/12/2024	09:52:20	Jalpaiguri HO	Item Received
31/12/2024	05:44:07	Siiguri Ma TMO	Item Dispatched
31/12/2024	05:05:02	Siiguri Ma TMO	Item Received
31/12/2024	03:54:26	Siliguri NSH	Item Dispatched
31/12/2024	03:24:00	Siliguri NSH	Item Bagged
30/12/2024	20:29:22	Siliguri HO	Item Dispatched
30/12/2024	20:17:45	Siliguri HO	Item Bagged
30/12/2024	18:57:58	Siliguri HO	Item Booked

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SP 7340010104 <734001>
 GSTN No: 12345666
 EW140969895IN
 Counter No:1,OP-Code:01
 To:THE HONBLE CHIEF JUS,SUPREME COURT OF IND
 DELHI, PIN:110001
 From:RATAN LAKHOTIA , SILIGURI
 Wt:150grams, ,30/12/2024 ,15:43
 Amt:71.00
 ,CGST @7% 5.5 ,SGST @7%: 5.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409701111IN
 Counter No:1,OP-Code:01
 To:THE CHAIRMAN & MANAG,DELHI
 DELHI, PIN:110017
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:43
 Amt:71.00
 ,CGST @7% 5.5 ,SGST @7%: 5.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409701081IN
 Counter No:1,OP-Code:01
 To:THE DIRECTOR OF WILD,DELHI
 DELHI, PIN:110003
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:44
 Amt:71.00
 ,CGST @7% 5.5 ,SGST @7%: 5.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW140970099IN
 Counter No:1,OP-Code:01
 To:THE CHAIRMAN THE STA,DELHI
 DELHI, PIN:110003
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:44
 Amt:71.00
 ,CGST @7% 5.5 ,SGST @7%: 5.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409700711IN
 Counter No:1,OP-Code:01
 To:THE MEMBER SECRETARY,A D G F
 DELHI, PIN:110003
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:44
 Amt:71.00
 ,CGST @7% 5.5 ,SGST @7%: 5.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409700541IN
 Counter No:1,OP-Code:01
 To:THE SECRETARY,EF & CC
 DELHI, PIN:110003
 From:RATAN LAKHOTIA , SILIGURI



GSTN No: 12345666
 EW140969966IN
 Counter No:1,OP-Code:01
 To:SEVOKE RANGPO NEW,SILIGURI
 DARJILING, PIN:734001
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:22
 Amt:30.00
 ,CGST @7% 2.5 ,SGST @7%: 2.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409952321IN
 Counter No:1,OP-Code:01
 To:THE CHIEF CONSERVATO,SILIGURI
 DARJILING, PIN:734001
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:22
 Amt:30.00
 ,CGST @7% 2.5 ,SGST @7%: 2.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW140995229IN
 Counter No:1,OP-Code:01
 To:THE ADDITIONL PRINCI,SILIGURI
 DARJILING, PIN:734003
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:23
 Amt:30.00
 ,CGST @7% 2.5 ,SGST @7%: 2.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW140995365IN
 Counter No:1,OP-Code:01
 To:THE SUB DIVISIONAL O,KURSEONG
 DARJILING, PIN:734203
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:23
 Amt:41.00
 ,CGST @7% 3 ,SGST @7%: 3.00



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951131IN
 Counter No:1,OP-Code:01
 To:THE DIVISIONAL FORES,DARJILING
 DARJILING, PIN:734101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:24
 Amt:41.00
 ,CGST @7% 3 ,SGST @7%: 3.00



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951001IN
 Counter No:1,OP-Code:01
 To:THE CHIEF CONSERVATO,DARJILING
 DARJILING, PIN:734101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:24
 Amt:41.00
 ,CGST @7% 3 ,SGST @7%: 3.00





SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951611IN
 Counter No:1,OP-Code:01
 To:THE HOME SECRETARY G,SHIIPUR
 HOWRAH, PIN:711102
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:29
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409950561IN
 Counter No:1,OP-Code:01
 To:THE HOME SECRETARY G,KOLKATA
 KOLAKTA, PIN:700001
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:29
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951751IN
 Counter No:1,OP-Code:01
 To:THE ADDITIONAL PRINCI,KOLKATA
 KOLAKTA, PIN:700091
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:31
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409952941IN
 Counter No:1,OP-Code:01
 To:THE CHIEF WILDLIFE,KOLKATA
 KOLAKTA, PIN:700091
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:31
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951891IN
 Counter No:1,OP-Code:01
 To:THE PRICIPAL CHIEF C,KOLKATA
 KOLAKTA, PINE700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:32
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409698781IN
 Counter No:1,OP-Code:01
 To:THE MEMBER SECRETARY,KOLKATA
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:37
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409953481IN
 Counter No:1,OP-Code:01
 To:THE CHIEF ENGINEER W,KOLKATA
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:37
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409953511IN
 Counter No:1,OP-Code:01
 To:THE PRINCIPAL CHIEF,KOLKATA
 KOLAKTA, PIN:700091
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:37
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409952461IN
 Counter No:1,OP-Code:01
 To:THE CHAIRMAN STATE E,KOLKATA
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:38
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951271IN
 Counter No:1,OP-Code:01
 To:THE MEMBER STATE ENV,KOLKATA
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:38
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409700681IN
 Counter No:1,OP-Code:01
 To:THE DEPUTY DIRECTOR,M O E F & C C
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



[Redacted area]

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409953251N
 Counter No:1,OP-Code:01
 To:THE DIVISIONAL FORES,DARJILING
 DARJILING, PIN:734101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:24
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409952011N
 Counter No:1,OP-Code:01
 To:THE DIVISIONAL FORES,KALIMPONG
 DARJILING, PIN:734301
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:25
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409950871N
 Counter No:1,OP-Code:01
 To:THE DIVISIONAL FORES,DARJILING
 KURSEONG, PIN:734203
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:26
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409950731N
 Counter No:1,OP-Code:01
 To:SUPERINTENDENT OF FO,JALPAIGURI
 JALPAIGURI, PIN:735101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:26
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409953171N
 Counter No:1,OP-Code:01
 To:SUPERINTENDENT OF FO,DARJILING
 DARJILING, PIN:734101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:27
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409953031N
 Counter No:1,OP-Code:01
 To:THE DISTRICT MAGISTR,JALPAIGURI
 JALPAIGURI, PIN:735101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:27
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW14099699491N
 Counter No:1,OP-Code:01
 To:THE DEPUTY DIRECTOR,MDEF & CC
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:37
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50

SP 7340010104 <734001>
 GSTN No: 12345666
 EW14099699351N
 Counter No:1,OP-Code:01
 To:THE MEMBER SECRETARY,SETIA
 KOLAKTA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:40
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409700851N
 Counter No:1,OP-Code:01
 To:THE I G F,NATIONAL TIGER CORP
 ASSAM, PIN:781036
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:41
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409951921N
 Counter No:1,OP-Code:01
 To:THE DISTRICT MAGISTR,DARJILING
 DARJILING, PIN:734101
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:28
 Amt:41.00
 ,CGST @% 3 ,SGST @%: 3.00

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409950601N
 Counter No:1,OP-Code:01
 To:THE CHIEF SECRETARY,SHIBPUR
 HURDAH, PIN:711102
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:29
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50

SP 7340010104 <734001>
 GSTN No: 12345666
 EW1409698811N
 Counter No:1,OP-Code:01
 To:THE ADDITIONAL CHIEF,KOLAKATA
 KOLAKATA, PIN:700106
 From:RATAN LAKHOTIA , SILIGURI
 Wt:55grams, ,30/12/2024 ,15:36
 Amt:47.00
 ,CGST @% 3.5 ,SGST @%: 3.50



Wt:55grams, ,30/12/2024 ,15:45
Amt:71.00
,CGST @9% 5.5 ,SGST @9%:



SP 7340010104 <734001>
GSTN No: 12345666
EW140969952IN
Counter No:1,OP-Code:01
To:THE CHIRPERSON,NATIONAL TIGER CFN.
DELHI, EIN:110003

From:RATAN LAKHOTIA , SILIGURI
Wt:55grams, ,30/12/2024 ,15:45
Amt:71.00
,CGST @9% 5.5 ,SGST @9%:



SP 7340010104 <734001>
GSTN No: 12345666
EW140969970IN
Counter No:1,OP-Code:01
To:THE CHAIRMAN WB POL,KOLKATA
KOLAKTA, PIN:700106



From:RATAN LAKHOTIA , SILIGURI
Wt:55grams, ,30/12/2024 ,15:36
Amt:47.00
,CGST @9% 3.5 ,SGST @9%: 3.50



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No

-1M-11/2009(Pt-XII)

Date:

/02/2025

DIRECTION FOR APPEARANCE

Based on complaints, M/S Aarpee Minerals & Aggregates located at Sevoke , JI No.2, Mouza-Sevoke Forest , P.S.-Kurseong, Dist- Darjeeling is hereby directed to appear before the State Board on 17th February, 2025 (Monday), at 12.00 Hrs at "Paribesh Bhawan", 10A, Block – LA, Sector – III, Salt Lake City, Kolkata – 700106 for giving an another opportunity through a hearing as a means of natural justice..

The unit is requested to remain present on the said hearing through its Managing Director/Director/General Manager/Proprietor/Partner/occupier accompanied by concerned technical person along with all relevant papers including statutory licenses like copy of Environmental Clearance, the Consent to Establish & Consent to Operate etc. The unit may make a written submission during the hearing regarding non-compliances observed during inspection as mentioned above

Sd/-
Environmental Engineer (O&E)
& Member & Convener – Technical Cell
West Bengal Pollution Control Board.

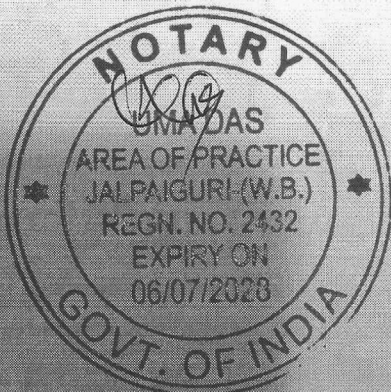
Memo No 10616/2-1M-11/2009(Pt-XII)

Date: 12 /02/2025

Copy to:

1. M/S Aarpee Minerals & Aggregates located at Sevoke , JI No.2, Mouza-Sevoke Forest , P.S.-Kurseong, Dist- Darjeeling

✓ Mr Ratan Lakhotia, Chunaabhatthi, Bagrakote, D.F.I.,Paringar, Khasmahal, Parbing Tar,Darjeeling-734501-is requested to remain present during hearing



17 MAR 2025

Sd/-
12/02/25
Environmental Engineer (O&E)
& Member & Convener – Technical Cell
West Bengal Pollution Control Board.



BEFORE THE ENVIRONMENTAL ENGINEER (O&P) & MEMBER &
CONVENOR - TECHNICAL CELL,

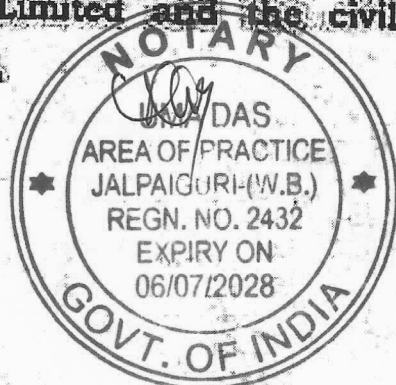
WEST BENGAL POLLUTION CONTROL BOARD

WRITTEN SUBMISSION ON BEHALF OF M/S AARPEE MINERALS
& AGGREGATES

Respected Sir,

In compliance of your direction to appear before the State Board on 17th February, 2025 vide Memo no. 10616/1-1M-11/2009(Pl-XII) the undersigned being the partner of M/S Aarpee Minerals & Aggregates appeared today and submitting the instant written submission as stated following below :

1. That one Original Application being O.A 111 of 2024 is moved before the Hon'ble National Green Tribunal by Subhash Dutta against the undersigned herein which is pending for final adjudication and the undersigned unit is respondent no. 9.
2. It is stated that IRCON International Limited (tv)/s IRCON) had entrusted the job of construction of tunnels between Sevoke, West Bengal and Rangpo, Sikkim in connection with its New Single Line BG Railway Line Projecto a group of five entities i.e. M/s ITDCL, VUs GECPL, M/s CS-Dhorajla JV, M/s Patel Engineering Limited and Apco Infratech Limited and the civil work under the project requires aggregates.



17 MAR 2025

2

3. M/s IRCON took lease from North East Frontier Railway of a piece and parcel of land at Sevoke and permitted the aforesaid agencies to set up a crusher plant. That vide letter dated 26.08.2022 IRCON International Limited (M/s IRCON) has informed the Sub Divisional Officer, Kurseong, District: Darjeeling that M/s IRCON had allotted 2.0 acre of Railway land at Sevoke to set up stone crusher plants to five executing agencies namely M/s ITDCL, M/s GECPL, M/s CS-Dhorajia JV, M/s Patel Engineering Limited and Apco Infratech Limited.

4. A Land Agreement has been signed between M/s IRCON and the five executing agencies and also with M/s Aarpee Minerals & Aggregates, Siliguri. Moreover, M/s IRCON has indicated its No Objection for the impugned unit under the land agreement which has been signed and executed between five executing agencies and also with M/s Aarpee Minerals & Aggregates, Siliguri.

Copy of the letter dated 26.08.2022 written by the s IRCON International Limited to the Sub Divisional Officer, Kurseong is annexed herewith and marked with the letter "A". 5

5. On 13.04.2022 Chief Conservator of Forest, Wildlife North granted permission to set up a stone crusher Unit for Sevoke-Rangpo New BG Rail Line project and same has been extended till 31.01.2025.

Copy of the letter dated 13.04.2022 issued by the Chief Conservator of Forests, Wildlife North, West Bengal is annexed herewith and marked with the letter "B". 6-7

6. That this unit has been granted necessary approval by the Sevoke Gram Samaj Sewa Samiti for installation of stone crusher unit and also the Sittong-III, Gram Panchayet has granted trade license to the unit.

2

~~79~~

Copy of approval by the Sevoke Gram Samaj Sewa Samiti and Trade License issued by the Sittong III, Gram Panchayat is annexed herewith and marked with the letter "C".

24-8-24

7. That the Sub Divisional Officer, Kurseong had granted Consent to Establish to the unit of the respondent dated 29.09.2022 and also Consent to operate dated 22.12.2022 valid for 5 years from the date of issue.

Copy of Consent to establishment and Consent to operate are annexed herewith and marked with the letter "D".

24.10.24

8. That in the said Original application already Committee report filed by the District Magistrate & Collector, Jalpaiguri dated 01.09.2024 and also by the West Bengal Pollution Control Board dated 31.08.2024 that there are some observations against the unit. That has already taken precautionary measures and rectified the same viz. i) All the machineries have been covered properly, ii) Boulders, different size stone chips(products) and stone dust stored in covered space, iii) unit has taken steps for construction of metaled roads, iv) Water sprinkling are done on a regular basis.

9. That one Mr. Raja Gupta had already filed an application being W.P.A No 02 /2023 before the Hon'ble High Court at Calcutta. That subsequently two Orders have been passed in the instant matter vide solemn orders dated 09.01.2023 and 03.04.2023 and finally vide Order dated 03.04.2023 the matter has been withdrawn by the writ petitioner.

Copy of the orders dated 09.01.2022 and 03.04.2023 are annexed herewith and marked with the letter "E".

24.11.24



10. That there is an Army bombing squad in the Eco Sensitive Zone area and there is regular vehicular movement in the said Eco Sensitive Zone as stated in the Committee Report filed in the Original Application.

11. The Unit is directly connected with the project relating to construction of tunnels between Sevoke, West Bengal and Rangpo, Sikkim by way of providing civic amenities and providing new roads through such tunnels by M/s IRCON through its implementing agencies. As such it would fall within sl. 18/19. The respondent undertakes to ensure that there is no environmental pollution or desecration by undertaking appropriate remedial and protective measures.

12. It is submitted that already on self same issue several matters are moved before the Hon'ble Courts and presently the Original Application being O.A 111 of 2024 (Subhas Dutta -Vs- State of West Bengal & Ors.) is pending for final adjudication before Hon'ble National Green Tribunal and fixed on 20.03.2025 and the W.B Pollution Control Board also filed it's Committee report. Therefore the instant proceeding be kept in abeyance till final decision of the Hon'ble National Green Tribunal.

And for this act of kindness, the undersigned shall remain ever grateful.

DEPONENT



रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



भारत का राजपत्र

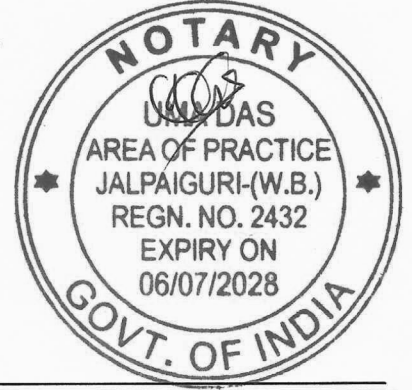
The Gazette of India

सी.जी.-डी.एल.-अ.-23092020-221907
CG-DL-E-23092020-221907

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY



सं. 2889]
No. 2889]

नई दिल्ली, मंगलवार, सितम्बर 22, 2020/भाद्र 31, 1942
NEW DELHI, TUESDAY, SEPTEMBER 22, 2020/BHADRA 31, 1942

17 MAR 2025

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 सितम्बर, 2020

का.आ. 3237(अ).—प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन, मंत्रालय की अधिसूचना सं. का.आ. 4442 (अ), तारीख 10 दिसम्बर, 2019, द्वारा प्रकाशित की गई थी जिसमें ऐसे सभी व्यक्तियों से, जिनकी उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 11 दिसम्बर, 2019, को उपलब्ध करा दी गई थी;

और, प्रारूप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से कोई भी आक्षेप और सुझाव प्राप्त नहीं हुए थे;

और, महानंदा वन्यजीव अभयारण्य पश्चिमी बंगाल के दार्जिलिंग और जलपाईगुड़ी जिलों में स्थित है, जो विभिन्न प्रजातियों युक्त चाय बागानों और ग्रामों से सटे वन और नदियों के पारिस्थितिकी तंत्र की विशेषता है। अभयारण्य का क्षेत्रफल 161.17 वर्ग किलोमीटर है जिसमें गौर (*बोस गोरस*) की प्रजातियों का वास है और यह तीस्ता और मेची नदी के बीच उत्तर बंगाल में जंगली हाथियों की संख्या को बनाए रखने के लिए एक गलियारे के रूप में भी कार्य करता है;

और, महानंदा वन्यजीव अभयारण्य की एक विशेषता यह भी है कि यह हाथियों के आवागमन का रास्ता है और मॉनसून और शीत ऋतु के दौरान अभयारण्य में विभिन्न प्रकार के प्रवासी हाथी आश्रय लेते हैं और यहां रॉयल बंगाल बाघ

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे अनुसूची में क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) निगरानी समिति का सदस्य-सचिव या संबद्ध उपायुक्त ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) निगरानी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(7) निगरानी समिति प्रत्येक वर्ष की 31 मार्च तक के अपने क्रियाकलापों की वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को उपाबंध V में संलग्न प्रोफार्मा में उक्त वर्ष के 30 जून तक प्रस्तुत करेगी।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे।

7. अतिरिक्त उपाय.- इस अधिसूचना के उपबंधों को प्रभावी बनाने के लिए केन्द्रीय सरकार और राज्य सरकार, अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी।

8. उच्चतम न्यायालय, आदि आदेश.- इस अधिसूचना के उपबंध भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित किए गए या पारित किए जाने वाले आदेश, यदि कोई हो, के अध्यक्षीन होंगे।

[फा.सं. 25/36/2016-ईएसजेड-आरई]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

उपाबंध- I

पश्चिम बंगाल महानंदा वन्यजीव अभयारण्य के चारों ओर पारिस्थितिकी संवेदी जोन की सीमा का विवरण

उत्तरी दिशा में, रूयम और सेतीखोला, रूयम और सीतोंग, ऊपरी घोरमारा और सीतोंग, लाटपंचर और माना वन खण्डों के मध्यसामान्य सीमा है।

कुर से ओंग प्रभाग के सेवो के श्रेणी की पूर्वी सीमा, कलिझोरा और तिस्ता के जंक्शन से तिस्ता नदी के साथ, दक्षिण में लालटोंग खण्ड के दक्षिणी कोण तक फैली हुई है।

महानदी खण्ड के साथ अपने जंक्शन तक सुकना और फंडिंग ब्लॉक की सीमांकित दक्षिणी सीमा, इसके बाद महानदी खण्ड की पश्चिमी एवं दक्षिणी सीमा; इसके बाद 7 माइल फायर लाइन / सड़क के साथ लालटोंग खण्ड की पश्चिमी और दक्षिणी सीमा तक जाती है।

मना झोरा के साथ लाटपंचर और बंदरझोरा वन खंड की पश्चिमी सीमा महानदी नदी के साथ अपने जंक्शन तक जाती है, इसके महानदी नदी के साथ दक्षिण पूर्व दिशा में अपने जंक्शन तक पुन्डिंग वन खण्ड की उत्तरी सीमा तक जाती है और इसके बाद हिल कार्ट रोड के साथ अपने जंक्शन तक सुकना वन खण्ड की उत्तरी सीमा का सीमांकन और इसके बाद हिल कार्ट रोड के साथ सुकना खण्ड की दक्षिणी सीमा के साथ अपने जंक्शन तक पहुँचती हैं।

उपाबंध-V

की गई कार्रवाई सम्बन्धी रिपोर्ट का प्रपत्र.-

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में प्रस्तुत करें) ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार)। विवरण उपाबंध के रूप में संलग्न करें।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd September, 2020

S.O. 3237(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 4442(E), dated the 10th December, 2019, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 11th December, 2019;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, Mahananda Wildlife Sanctuary is situated in Darjeeling and Jalpaiguri districts of West Bengal which are characterised by forest and riverine ecosystem adjoin with tea gardens and villages with diverse ethnicities. The Sanctuary has an area of 161.17 square kilometres harbouring species of gaurs (*Bos gaurus*) and also acting as a corridor for sustaining population of wild elephants in North Bengal in between Teesta and Mechi River;

AND WHEREAS, Mahananda Wildlife Sanctuary is characterised by elephant migration route and variety of migratory elephant takes shelters and royal Bengal tiger was also reported from the Sanctuary during monsoons and winter seasons. The area is also famous for gaur, chital (spotted deer), barking deer, boar, pangolin, sambar, Rhesus monkey, Himalayan black bear, many species of lesser cat like fishing cat and jungle cat, Himalayan black bear, leopard including clouded leopard, and many other smaller animals like rare mountain goat (Serow), etc.;

AND WHEREAS, the important flora of the Mahananda Wildlife Sanctuary are *Acacia auriculiformis* (akashmoni), *Albizia falcataria* (sirish), *Acrocarpus fraxinifolius* (mandane), *Adina cordifolia* (haldu), *Alianthus exelsa* (mahaneem), *Azadiracta indica* (neem), *Anthocephalus cadamba*

(kadam), *Artocarpus chaplasha* (chaplasa/Ban kathal), *Amoora rehituka* (lahasune), *Bischofia javanica* (kainjal/urium), *Bombax ceiba* (simul), *Betula cylindrostachya* (birch/aule saur), *Careya arborea* (kumbhi), *Delbergia latifolia* (setisal / satsayer), *Erythrina arborescens* (phaledo), *Elaeocarpus sphaericus* (rudrakha), *Sesbania grandiflora* (bak phul), *Shorea robusta* (sal, sakhua), *Swietenia febrifuga* (cloroti), *Tetradium fraxinifolium* (khanakpa), *Toona ciliata* (tuni/tun), *Talaume hodgsomi* (bhalu kath), *Ulmus lancifolia* (pipli – aule), *Vabernun erubescens* (asharay), *Walsura tabulata* (falamay), *Xylia dolabriformis* (lohakat), *Zizyphus mauritiana* (kul), etc.;

AND WHEREAS, the major fauna of the Mahananda Wildlife Sanctuary includes mammals such as Sikkim large-clawed shrew (*Soriculus nigrescens* Gray), Hodgson's brown-toothed shrew (*Episoriculus caudatus* Horsfield), Indian long-tailed shrew (*Soriculus leucops* Horsfield), Himalayan water shrew (*Chimmarogale platycephala himalayica* Grey), fulvour fruit bat (*Rousettus leschenaultii*), demares flying fox (*Pteropus giganteus*), Dobson's tube nosed bat (*Murina cyclotis*, Dobson), Himalayan hairy-winged bat (*Harioocephalus harpia lasyuras*, Hodgson), Assamese macaque (*Maeaea assamensis pelops*, Hodgson), Rhesus monkey (*Macaea mulata*), small Indian civet (*Viverricula indica*), toddy cat (*Paradosurus hermaphrodites*), barking deer (*Muntiacus muntjak*, Boddaert), tiger (*Panthera tigris*), leopard (*Panthera pardus*), gaur (*Ribos frontatis gaurus*), Himalayan black bear (*Selenarctos thibetanus*), common otter (*Lutra lutra*), Elephant (*Elephas indicus*), spotted deer (*Axis axis*, Erleben), sambar (*Rusa unicolor*), serow (*Copricornis sumatraensis* Hodgson), pig (*Sus scrofa*, Linnaeus), pangolin (*Manis pentadactyla*, Linnaeus), Indian or black naped hare (*Lepus nigricollis ruficaudatus*, Geoffroy), lesser giant flying squirrel (*Petaurista elegans*, Gray), etc.;

AND WHEREAS, the bird species recorded from the Sanctuary are black-arrested baza (*Avideda leuphotes syama*), watern coashawk (*Accipiter badius scheedowl*), besta sparrow hawk (*Accipiter virgatus affinis*), Himalayan hawk-eagle (*Spisetus nipalensis nipalensis*), block or king vulture (*Torgos calvus*), Himalayan falconet (*Microhierax caerulescens*), Himalayan kestrel (*Falco tinnunculus interstinctus*), blossom-headed parakeet (*Psittacula cyanocephala bengalensis*), Hodgson's hawk-cuckoo (*Cuculus fagax nasicolor*), Himalayan cuckoo (*Cuculus saturatus saturates*), tawny fish owl (*Bubo flavipe*), collard pigmy owl (*Glaucidium brodiei brodiei*), Himalayan brred owl (*Glaucidium cuculoides*), Himalayan brown wood owl (*Strix newarensis*), Himalayan jungle nightjar (*Caprimulgus indicus*), broad-villed roller (*Ebrustomus orientalis cyanicollis*), white-breasted kingfisher (*Halcyon smyrnensis*), blue naped pitta (*Pitta nipalensis*), green breasted pitta (*Pitta sordica cuculata*), rufous short-toed (*Calandrella cinerea dukhunesis*), Sikkim long-tailed minivet (*Pericrocotus etholooous latetus*), scarlet minivet (*Pericrocuttus flammeus*), brown backed pied flycatcher shrike (*Hemipus picatus capitalis*), black crested yellow bulbul (*Pycnotus melancicterus flaviventris*), brown dipper (*Cinclus pallasii tenuirostris*), rusty bellied shortwing (*Branchuetyerz hyperythrea*), Nepal shortwing (*Brechupteryx leucophrys nipalensis*), purple thrush (*Cochoa purpirea*), green thrush (*Cochoa viridis*), Assam red-fronted babbler (*Stachyridopsis rufifrons ambigua*), red-headed babbler (*Stachyris ruficeps*), rufous bellied nillava (*Niltava sundara*), pale blue flycatcher (*Niltava unicolor*), blue throated flycatcher (*Niltava rubeculoides*), etc.;

AND WHEREAS, the Mahananda Wildlife Sanctuary is also a home for a large number of colourful feathered species including endangered species like fairy-bluebird and Himalayan pied hornbill. For effective conservation and protection of the floral and faunal biodiversity of Mahananda Wildlife Sanctuary, the extent of different anthropogenic pressures has to be regulated as the immediate area adjoining this fragile ecosystem is much ecologically sensitive having great impact on this protected area;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Mahananda Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act), read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 5 kilometres uniform around the boundary of Mahananda Wildlife Sanctuary, in Darjeeling and Jalpaiguri districts in the State of West Bengal as the Mahananda Wildlife Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-sensitive Zone.** – (1) The Eco-sensitive Zone shall be to an extent of 5 kilometres uniform around the boundary of Mahananda Wildlife Sanctuary and the area of the Eco-sensitive Zone is 405.28 square kilometres.
 - (2) The boundary description of Mahananda Wildlife Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I**.
 - (3) The maps of the Mahananda Wildlife Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA, Annexure-IIB, Annexure-IIC** and **Annexure-IID**.
 - (4) List of geo-coordinates of the boundary of Mahananda Wildlife Sanctuary and Eco-sensitive Zone are given in Table A and Table B of **Annexure III**.
 - (5) The list of villages falling in the proposed Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV**.
2. **Zonal Master Plan for Eco-sensitive Zone.-** (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority in the State.
 - (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
 - (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
 - (i) Environment and Wildlife Management;
 - (ii) Agriculture;
 - (iii) Revenue;
 - (iv) Urban Housing Development;
 - (v) Tourism;
 - (vi) Rural Development;
 - (vii) Irrigation and Flood Control;
 - (viii) Municipal;
 - (ix) Panchayati Raj;
 - (x) Public Works Department;
 - (xi) West Bengal Police;
 - (xii) Rural Management and Development; and
 - (xiii) Disaster Management.
 - (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
 - (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
 - (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks

and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.-** (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

- (b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

- (2) **Natural water bodies.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

- (3) **Tourism or eco-tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

- (b) The Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests.

- (c) The Tourism Master Plan shall form a component of the Zonal Master Plan.
- (d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.
- (e) The activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone, whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by the State Government, whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) safe and Environmentally Sound Management of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.
- (10) **Bio-Medical Waste.**- Bio-Medical Waste Management shall be as under:-
- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India

in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016.

(b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(11) Plastic waste management.- The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) Construction and demolition waste management.- The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-waste.- The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic.- The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution.- Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) Industrial units.- (a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes.- The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted.

4. List of activities prohibited or to be regulated within Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No. (1)	Activity (2)	Description (3)
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction

		<p>or repair of houses within Eco Sensitive Zone;</p> <p>(b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.</p>
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	<p>New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted:</p> <p>Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, so otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.</p>
3.	Establishment of major hydro-electric project.	Prohibited.
4.	Use or production or processing of any hazardous substances.	Prohibited.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited.
8.	Use of polythene bags.	Prohibited.
9.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Prohibited.
10.	Introduction of exotic species.	Prohibited.
11.	Commercial use of firewood.	Prohibited.
B. Regulated Activities		
12.	Commercial establishment of hotels and resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities:</p> <p>Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.</p>
13.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the

		<p>Eco-sensitive Zone, whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents:</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
14.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent authority.
15.	Felling of trees.	<p>(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.</p>
16.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
17.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
18.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
19.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules, regulations, and available guidelines.
20.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
21.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
22.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
23.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.

	companies.	
24.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
25.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
26.	Solid Waste Management.	Regulated as per the applicable laws.
27.	Eco-tourism.	Regulated as per the applicable laws.
28.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
29.	Eco tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	Regulated as per the applicable laws.
C. Promoted Activities		
30.	Rain water harvesting.	Shall be actively promoted.
31.	Organic farming.	Shall be actively promoted.
32.	Adoption of green technology for all activities.	Shall be actively promoted.
33.	Cottage industries including village artisans, etc.	Shall be actively promoted.
34.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
35.	Agro-Forestry.	Shall be actively promoted.
36.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
37.	Use of eco-friendly transport.	Shall be actively promoted.
38.	Skill Development.	Shall be actively promoted.
39.	Restoration of degraded land or forests or habitat.	Shall be actively promoted.
40.	Environmental awareness.	Shall be actively promoted.
41.	Vegetative fencing.	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S. No.	Constituent of the Monitoring Committee	Designation
(i)	Chief Secretary, Government of West Bengal	Chairman, ex officio;
(ii)	Chief Wildlife Warden, Government of West Bengal	Member;
(iii)	Principal Chief Conservator of Forests (Head of Forest Force),	Member;

	Government of West Bengal	
(iv)	Representative of State Pollution Control Board	Member;
(v)	A representative of Non-governmental Organisation working in the field of wildlife conservation to be nominated by the State Government	Member;
(vi)	An expert in Biodiversity nominated by the State Government	Member;
(vii)	One expert in Ecology from reputed institution or university of the State	Member;
(viii)	Representative of Rural Management Department, Government of West Bengal	Member;
(ix)	Representative of Agriculture Department, Government of West Bengal	Member;
(x)	Representative of Urban Development and Housing Department, government of West Bengal	Member;
(xi)	Concerned District Collector	Member;
(xii)	Divisional Forest Officer (In-charge of protected area)	Member;
(xiii)	Additional Chief Conservator of Forest, Wildlife	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring Committee shall be for three years or till the re-constitution of the new Monitoring Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. Additional Measures.- The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. Supreme Court, etc. orders.- The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/36/16-ESZ-RE]

DR SATISH C. GARKOTI, Scientist 'G'

ANNEXURE- I

BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE AROUND MAHANANDA WILDLIFE SANCTUARY WEST BENGAL

In the northern side, there is common boundary between Ruyem and Setikhola, Ruyem and Sittong, Upper Ghoramara and Sittong, Latpancher and Mana forest blocks.

The eastern boundary of Sevoke Range of Kurseong division, along the Tista River from the junction of Kalijhora and Tista, southwards extending upto the southern corner of Laltong block.

The demarcated southern boundary of Sukna and Funding blocks up to its junction with Mahanadi block, then following the western & southern boundaries of Mahanadi block; then along the western and southern boundary of Laltong Block along 7th Mile Fire line / Road.

The western boundary of Latpancher and Bandarjhora forest block along the Mana jhora upto its junction with the Mahanadi river, then along the Mahanadi river in a south easterly direction upto its junction with the northern boundary of Punding forest block and then along the demarcated northern boundary of Sukna forest block upto its junction with Hill Cart Road and then along the Hill Cart Road upto its junction with southern boundary of Sukna block.

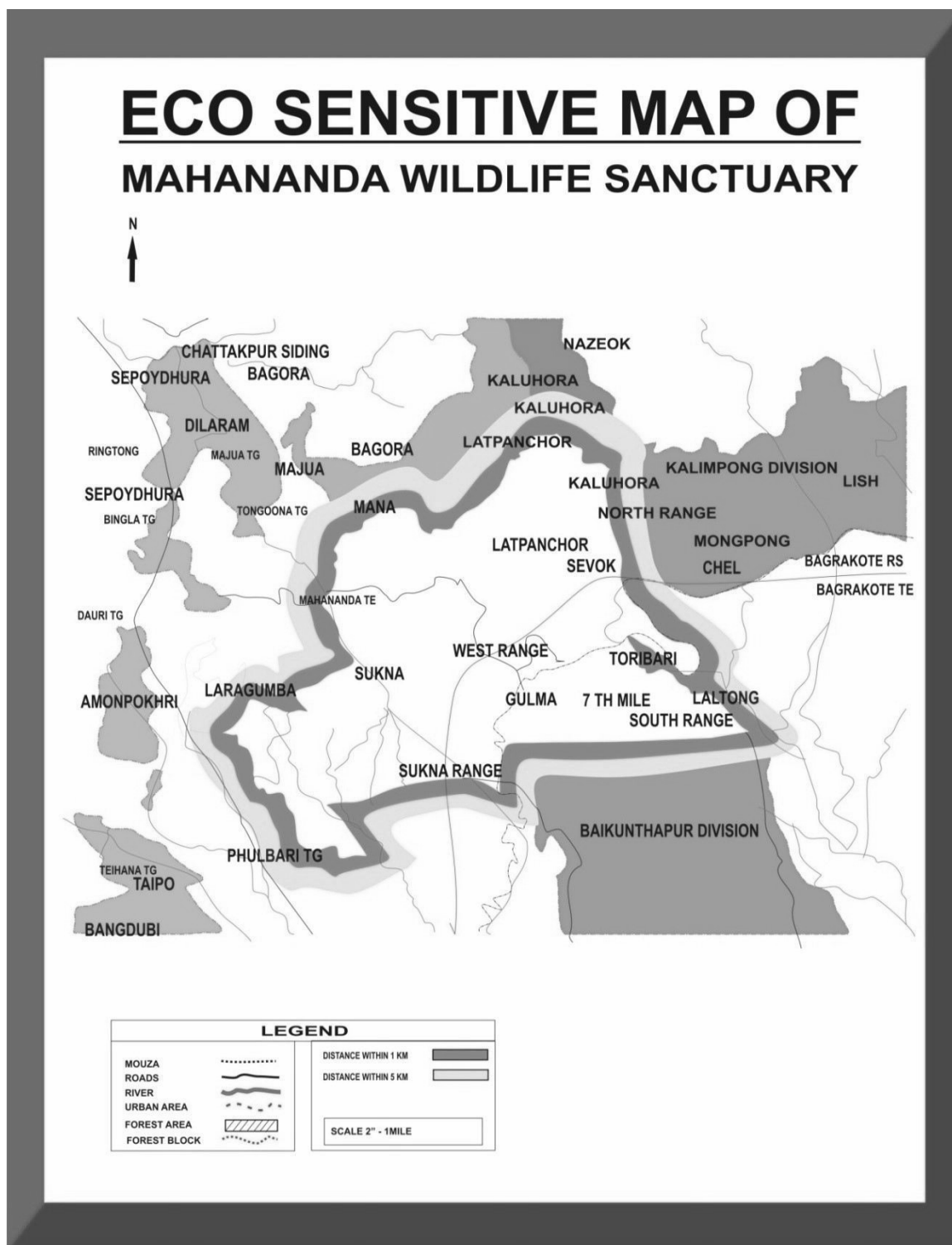
ANNEXURE- IIA

GOOGLE MAP OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



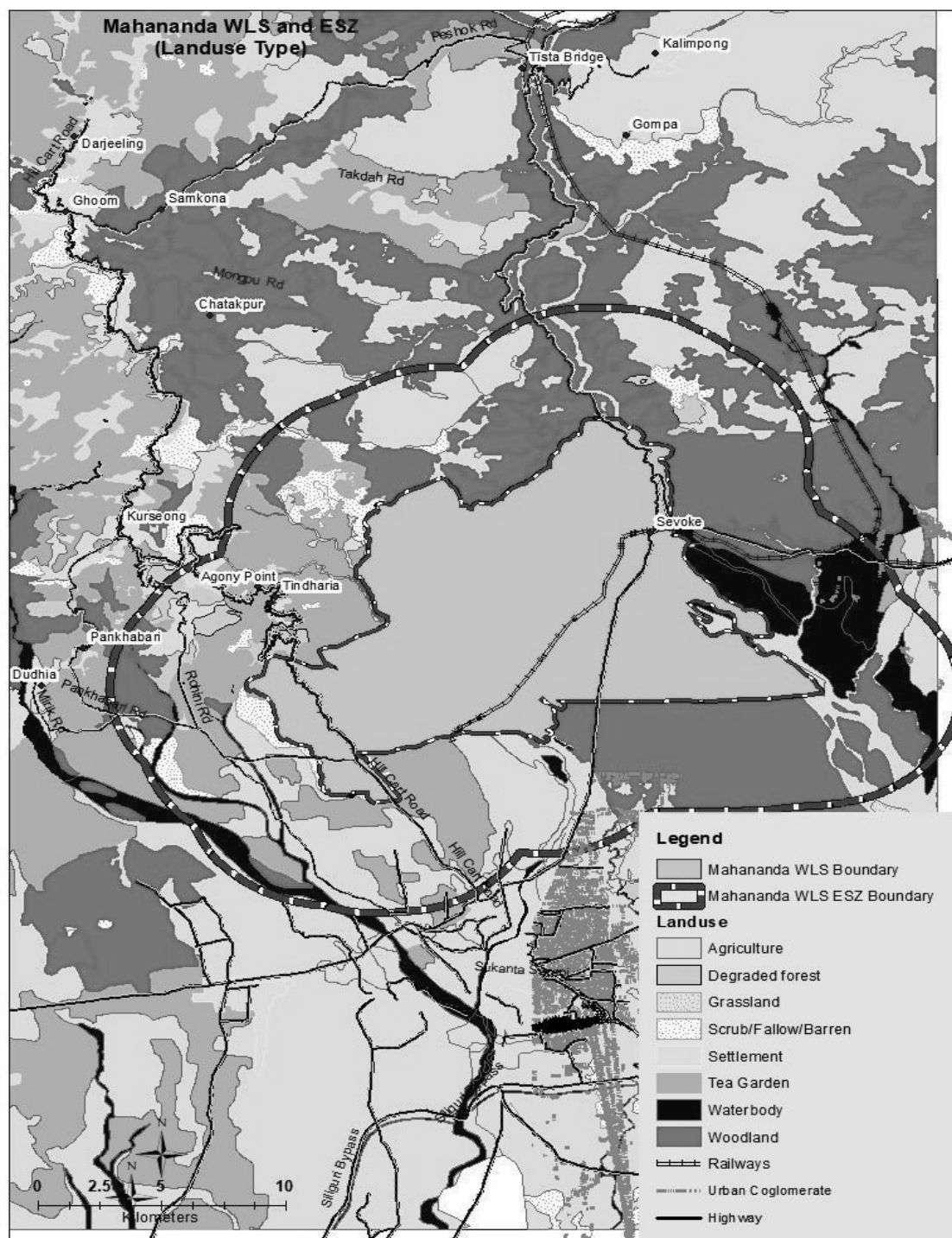
ANNEXURE- IIB

MAP SHOWING ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY IN WEST BENGAL



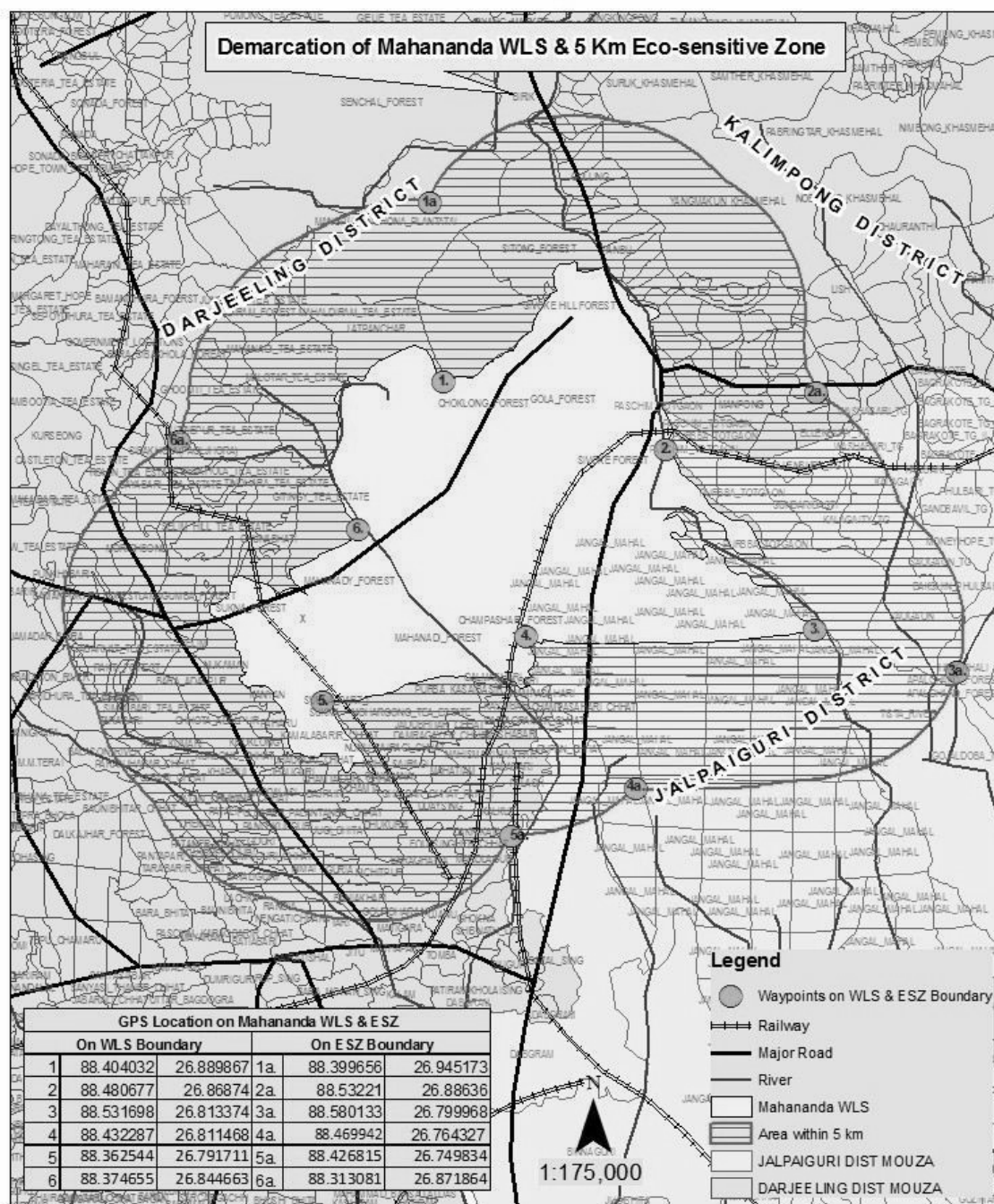
ANNEXURE- IIC

MAP SHOWING LANDUSE PATTERN OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY



ANNEXURE- IID

MAP OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF MAHANANDA WILDLIFE SANCTUARY

Sl. No.	Longitude (E)	Latitude (N)
1	88°40403	26°88987
2	88°48068	26°86874
3	88°5317	26°81337
4	88°43229	26°81147
5	88°36254	26°79171
6	88°37466	26°84466

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

Sl. No.	Longitude (E)	Latitude (N)
1a.	88°39966	26°945173
2a.	88°53221	26°88636
3a.	88°58013	26°799968
4a.	88°46994	26°764327
5a.	88°42682	26°749834
6a.	88°31308	26°871864

ANNEXURE-IV

LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH GEO-COORDINATES

Sl. No.	Name of the Village	Land classification	Latitude	Longitude
1	Chakur	Revenue Village	N 26°46'26.42"	E88°28'19.06"
2	Prakash Nagar	Revenue Village	N26°46'6.52"	E88°26'52.48"
3	Sarugara	Revenue Village	N26°45'58.92"	E88°26'47.56"
4	Kalabari	Revenue Village	N26°46'24.0"	E88°25'19.0"
5	Mahismari	Revenue Village	N26°45'28.6"	E88°25'04.5"
6	Malahar	Revenue Village	N 26°44'26.8"	E88°24'57.3"
7	Champasari Chhat	Revenue Village	N26°44'26.8"	E88°24'57.3"
8	Nunu Bairagi	Revenue Village	N26°45'02.22"	E88°23'00.4"
9	Nunu Bairagir Chhat	Revenue Village	N26°45'27.99"	E88°23'48.98"
10	Uttar Palash	Revenue Village	N26°46'32.0"	E88°25'49.9"
11	Damra Gayer Chhat	Revenue Village	N26°45'44.29"	E88°23'33.54"
12	Jadubhitar Chhat	Revenue Village	N26°47'09.3"	E88°24'36.0"

13	Purba Karaibari Chhat	Revenue Village	N26°47'01.7"	E88°25'02.5"
14	Gulmakhari	Revenue Village	N26°48'04.4"	E88°24'11.2"
15	Karaibari	Revenue Village	N26°47'13.3"	E88°25'03.1"
16	Dariagram Chhat	Revenue Village	N26°47'7.64"	E88°25'16.69"
17	Sissabari	Revenue Village	N26°47'08.2"	E88°25'39.6"
18	Palash	Revenue Village	N26°46'32.0"	E88°25'49.9"
19	Boro Adalpur	Revenue Village	N26°46'37.19"	E88°20'43.53"
20	Khoklong	Revenue Village	N26°46'42.91"	E88°21'11.17"
21	Chhoto Adalpur	Revenue Village	N26°47'11.36"	E88°19'15.26"
22	Paharu	Revenue Village	N26°46'53.67"	E88°20'54.73"
23	Khoklong Chhat	Revenue Village	N26°46'32.22"	E88°21'13.07"
24	Kamala Barir Chhat	Revenue Village	N26°46'28.37"	E88°20'40.44"
25	Word 42	Revenue Village	N26°45'31.83"	E88°26'42.84"
26	Nimbu Basti	Revenue Village	N26°45'15.59"	E88°26'12.31"
27	Devidanga	Revenue Village	N26°45'57.5"	E88°25'07.2"
28	Daknikata P	Revenue Village	N26°45'10.2"	E88°25'01.9"
29	Kalkut P	Revenue Village	N 26°45'41.38"	E088°25'6.88"
30	Champasari	Revenue Village	N26°44'26.8"	E88°24'57.3"
31	Ward 46	Revenue Village	N26°44'34.76"	E88°24'47.65"
32	Satyajit Colony	Revenue Village	N 26°44'23.14"	E88°24'34.96"
33	Foutsingher Chhat	Revenue Village	N26°44'57.11"	E88°24'19.96"
34	Ujanu P	Revenue Village	N26°43'53.6"	E88°24'17.2"
35	Kabi Adam Singh Nagar	Revenue Village	N26°44'39.48"	E88°23'47.94"
36	Uttarayan TWP	Revenue Village	N26°43'21.61"	E88°23'37.80"
37	Dagapur	Revenue Village	N26°45'00.47"	E88°23'35.48"
38	Bara Gharia	Revenue Village	N26°44'50.3"	E88°23'29.0"
39	Gaur Charan	Revenue Village	N26°43'57.3"	E88°22'58.0"
40	Ghokla Jote	Revenue Village	N26°44'22.0"	E88°22'49.6"
41	Patharghata	Revenue Village	N26°45'38.38"	E88°22'20.21"
42	Dhakuria	Revenue Village	N26°45'20.4"	E88°22'31.8"
43	Gatigara	Revenue Village	N26°43'23.65"	E88°23'04.92"
44	Bania Khari	Revenue Village	N26°43'39.1"	E88°22'56.1"
45	Panchakulguri	Revenue Village	N26°45'14.4"	E88°20'42.7"
46	Jugibhita	Revenue Village	N26°44'56.79"	E88°21'54.76"
47	Guria	Revenue Village	N26°44'07.9"	E88°23'08.5"
48	Bataliguri	Revenue Village	N26°44'18.55"	E88°20'5.90"
49	Pataner Chhat	Revenue Village	N26°45'43.76"	E88°19'30.23"

50	Lalsara Chhat	Revenue Village	N26°46'44.8"	E88°20'16.2"
51	Dhemal	Revenue Village	N26°44'57.73"	E88°19'32.31"
52	Patan	Revenue Village	N26°45'57.63"	E88°19'19.59"
53	Ruhinir Chhat	Revenue Village	N26°47'22.83"	E88°19'00.21"
54	Khopalasi	Revenue Village	N26°45'34.7"	E88°20'24.1"
55	Jhouguri	Revenue Village	N26°45'58.65"	E88°21'28.84"
56	Jhauguri Chhat	Revenue Village	N26°46'10.2"	E88°21'02.3"
57	Rajpiari	Revenue Village	N26°45'40.9"	E88°21'13.7"
58	Chamtaguri Chhat	Revenue Village	N26°45'58.2"	E88°22'15.8"
59	Chamta	Revenue Village	N26°46'13.89"	E88°21'27.59"
60	Panchanai	Revenue Village	N26°44'43.87"	E88°3'54.84"
61	Mohurgong TG	Tea Garden	N26°46'47.8"	E88°22'19.1"
62	Salbari Chhat(2nd)	Revenue Village	N26°45'57.3"	E88°23'00.4"
63	Fulbari Pataner Chhat	Revenue Village	N26°46'08.78"	E88°19'20.45"
64	Sitong Forest	Forest	N26°54'55.7"	E88°24'33.9"
65	Sivoke Forest	Forest	N26°52'42.6"	E88°28'14.4"
66	Latpanchar	Forest	N26°54'41.2"	E88°24'19.7"
67	Sepoydhura	Tea Garden	N26°50'27.0"	E88°20'64.0"
68	Norbong	Tea Garden	N26°51'15.45"	E88°32'32.18"
69	Simring TG	Tea Garden	N26°53'25.45"	E88°21'37.29"
70	Tindharia T.G	Tea Garden	N26°51'17.66"	E88°20'44.85"
71	Rhontong	Revenue Village	N26°50'10.51"	E88°20'33.15"
72	Bauni Bhitari Chhat	Revenue Village	N26°45'44.94"	E88°18'44.60"
73	Fulbari Chhat	Revenue Village	N26°45'21.06"	E88°19'02.45"
74	Khaprail	Revenue Village	N26°45'36.18"	E88°20'14.51"
75	Patan Jhaner Chhat	Revenue Village	N26°45'05.24"	E88°19'03.20"
76	Pairkumari	Tea garden	N26°46'31.30"	E88°20'09.02"
77	Saptagiri Khelaghar T.G	Tea garden	N26°44'14.10"	E88°25'47.17"
78	Simulbari T.G	Tea garden	N26°47'33.49"	E88°18'33.67"
79	Raki Forest	Forest	N26°47'48.61"	E88°17'28.03"
80	Bamonpokhri Forest	Forest	N 26°48'56.87"	E88°16'48.75"
81	Lama Gumba Forest	Forest	N26°49'8.98"	E88°18'42.11"
82	Rohini T.G	Tea Garden	N26°50'22.23"	E88°17'23.70"
83	Selim hill T.G	Tea Garden	N26°50'23.53"	E88°19'8.66"
84	Lizziepur T.G	Tea Garden	N26°52'20.47"	E88°19'52.37"
85	Gayabari T.G	Tea Garden	N26°51'38.04"	E88°19'34.90"
86	Mahal Diram T.G	Tea Garden	N26°54'49.82"	E88°21'2.33"

87	Toryak Khasmahal	Revenue Village	N26°56'04.1"	E88°20'53.8"
88	Selpu Khasmahal	Revenue Village	N26°56'09.0"	E88°23'55.3"
89	Barasit Tong Khasmahal	Revenue Village	N26°56'10.8"	E88°22'59.5"
90	Rolak Khasmahal	Revenue Village	N26°56'59.0"	E88°24'14.5"
91	Rongchong Khasmahal	Revenue Village	N26°58'2.24"	E88°25'4.18"
92	Kandung Forest Basti	Revenue Village	N26°56'31.12"	E88°25'52.0"
93	Gulling Forest	Revenue Village	N26°57'22.1"	E88°27'01.6"
94	Yang Mukum Khasmahal	Revenue Village	N26°56'08.4"	E88°29'14.5"
95	Paschim Totgaon	Revenue Village	N26°50'26.4"	E88°31'28.4"
96	Purba Totgaon	Revenue Village	N26°50'30.9"	E88°31'31.7"
97	Ellenburry T.G	Tea garden	N26°51'33.2"	E88°32'08.5"
98	Sunderi Basti	Revenue Village	N26°51'17.9"	E88°31'34.6"
99	Kalagaity T.G.	Tea Garden	N26°51'14.5"	E88°32'45.4"
100	Saogaon T.G	Tea Garden	N26°51'05.0"	E88°35'13.9"
101	Saogaon	Revenue Village	N26°49'42.9"	E88°33'52.8"

ANNEXURE –V

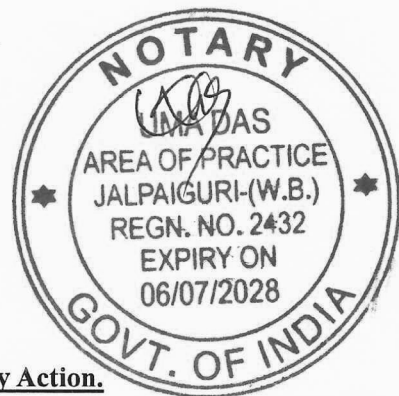
Performa of Action Taken Report:- Eco-sensitive Zone Monitoring Committee.

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

~~102~~**ANNEXURE R11/ 5**

Date: 20.02.2025

To,
The Chief Conservator of Forest, Wildlife North, Office the Chief
 Conservator of Forest, Wildlife North, Forest Administrative Building
 (Block- B), 3rd Floor, South Santinagar, Dabgram- II, P.O. Dabgram, Dist-
 Jalpaiguri, 734004, West Bengal, e-mail- ccfwil-wb@nic.in



Ratan Lakhotia, resident of Chunnabhatthi, Bagrakote, D.F.I.,
 Paringar, Khasmaha, Parbing Tar, Darjeeling, 734501.

Sub: Compliance With Legal Provisions & Necessary Action.

Revered Sir,

17 MAR 2025

I, the under-signatory, is a passionate nature lover would like to draw your kind attention towards the Legal Provisions and its non-compliance by the Stone Crushing Unit.

The Stone Crushing Unit namely Aarpee Minerals & Aggregates is operating at Eco Sensitive Zone(ESZ). Mahananda Wildlife Sanctuary's ESZ was declared by way of Gazette Notification of the MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE dated the 22nd September, 2020, Notification No. S.O. 3237(E).

The Notification (*as annexed*) was published in pursuant to the solemn directions passed by Hon'ble Supreme Court of India in the matter of "**T. N. Godavarman Thirumalpad Vs. Union of India & Ors.**", vide Writ Petition (Civil) No. 202 of 1995.

In the above-said Notification, commercial mining, stone quarrying and crushing units are prohibited under the Order 4 which runs as "**4. List of activities prohibited or to be regulated within Eco-sensitive Zone**" in the Table at S. No. 1 at page No. 27 of the Notification.

In the above-said matter, the solemn directions were also passed in the order dated 26.04.2023 by the Hon'ble Supreme Court of India which runs as follows:

"55. Insofar as direction in paragraph 56.1 of the order dated 3rd June 2022 (supra) is concerned, a perusal of various orders would reveal that this Court has not directed any minimum area from the demarcated boundary of such Protected Areas. The area to be declared as ESZ cannot be uniform and will be Protected Area specific. In some cases, it may be 10 kilometres on one side and 500 meters on the other side. In certain cases, it may not be possible to have a uniform minimum area by virtue of inter-state boundaries or a sea or a river beyond one side of the Protected Area. In any case, a detailed procedure is required to be followed as prescribed under Rule 5 of the 1986 Rules which we have already referred hereinabove. We find that once such a notification is issued after following the procedure prescribed under the 1986 Rules, the ESZs will have to be as per the said notification."

.....*Emphasis Supplied.*

"63. It is further directed that any person who is aggrieved with such a final notification would be entitled to approach this Court directly by filing an application in the present proceedings."

.....*Emphasis Supplied.*

~~108~~
2

"66. We also modify the directions contained in paragraph 56.5 of the order dated 3rd June 2022 (supra) and replace the same as under:

(i) The MoEF & CC and all the State/Union Territory Governments shall strictly follow the provisions in the said Guidelines dated 9th February 2011 and so also the provisions contained in the ESZs notifications pertaining to the respective Protected Areas with regard to prohibited activities, regulated activities and permissible activities;

(ii) We further direct that while granting Environmental and Forest Clearances for project activities in ESZ and other areas outside the Protected Areas, the Union of India as well as various State/Union Territory Governments shall strictly follow the provisions contained in the Office Memorandum dated 17th May 2022 issued by MoEF & CC."

.....**Emphasis Supplied.**

(Solemn Order April 26, 2023 annexed)

(Office Memorandum dated 17th May 2022 issued by MoEF & CC as annexed)

Your good self's office had already issued a Permission with discussions with The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, West Bengal vide your office's Memo No. 762/2W-80(i)/WL dated 13.04.2022 (as annexed) wherein it was observed that the Stone Crushing Unit was to be dismantled by 31.10.2023.

The Stone Crushing Unit is **still operational**.

It is humble request before your good self to ask the concerned person(s) of the Stone Crushing Unit or the Project Director, Ircon International Limited to forthwith dismantle the Unit. Further, it most humbly requested that if the Permission is or was extended by your good self, to kindly withhold the permission in light of the solemn Directions of the Hon'ble Supreme Court of India and the Notification.

It is stated that if the Stone Crushing Unit or Project Director is aggrieved by the above action, citing project cost escalation or seeking permission in the **PUBLIC INTEREST**, their sole remedy is to approach the Hon'ble Supreme Court of India. They may challenge the Notification or seek relaxation of its conditions in the pending matter as above-stated, as only the Hon'ble Supreme Court has the authority to consider **PUBLIC INTEREST** in terms of Para 63 of the solemn order dated 26.04.2023.

In light of the above, I sincerely urge your good office to take immediate and necessary action as the Eco-Sensitive Zone poses a serious threat to the environment, wildlife and ecological balance.

I have full faith in your esteemed office's commitment to environmental protection and legal compliance. I trust that appropriate steps will be taken at the earliest to address this matter.

Your prompt intervention in this regard would be highly appreciated.

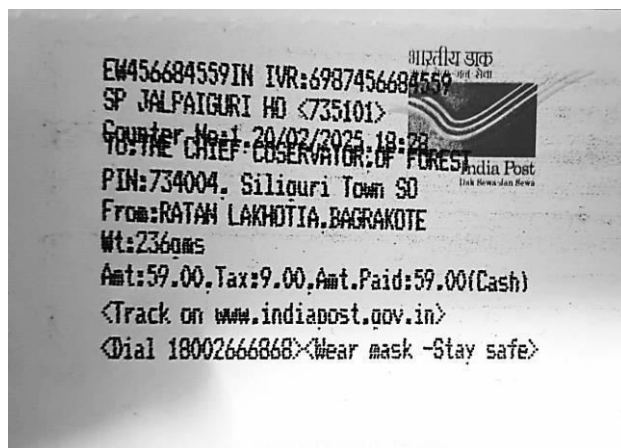
I look forward to your kind consideration and a positive response intimating me the result of my instant application at the earliest.

Thank you.

Yours faithfully,

Ratan Lakhotia

Ratan Lakhotia.





in:sent



Compose

Inbox

Starred

Snoozed

Sent

Drafts

More

Labels

1

Letter for Seeking Compliance of Legal Provisions & Necessary Action.



Ratan Lakhotia <ratanlakhotia009@gmail.com>
to ccfwil-wb

To,
The Chief Conservator of Forest, Wildlife North.

Revered Sir,

I hope this email finds you well.

Please find attached the PDF document dated 20.02.2025 for your reference.

I sincerely urge your good self to take immediate and necessary action in view of my letter attached below as the Eco-Sensitive

I have full faith in your esteemed office's commitment to environmental protection and legal compliance. I trust that appropriat

Your prompt intervention in this regard would be highly appreciated.

I look forward to your kind consideration and a positive response intimating me the result of my instant application at the earlie

Best regards,

Ratan Lakhotia, resident of Chunnabhatthi, Bagrakote, D.F.I.,
Paringar, Khasmahal, Parbing Tar, Darjeeling, 734501.

One attachment • Scanned by Gmail



Reply Forward 😊

ANNEXURE R11/6



Government of West Bengal
Directorate of Forests
Office of the Chief Conservator of Forests, Wildlife North
S.J.D.A. Complex, Jalpaiguri, P.O. Danguajhar, Dist. Jalpaiguri: 735 121
Phone - Fax: (03551) 255627 / 255193. e-mail: ccf/nwb@gmail.com

Memo No.: 762 /2W-80(i)/WL

Dated : 13.04.2022

To
The Project Director
Sevoke Rangpo New Broad Gauge Rail line Project
IRCON International Ltd.

Sub: Setting up a Crusher Plant at Railway land near railway bridge no. 52 on Teesta River bed.

Ref.: 1. IRCON/2046/NFR-SRRP/Forest/05/2958. dt. 06.04.2022 issued by Project Director. SRRP/IRCON.
2. 188. dt. 19.08.2020 issued by A.E., Siliguri, NH Sub-Division-I, P.W. (Roads) Dte
3. 301/C/SPC dt. 29.08.2020 issued by Commissioner of Police, Siliguri.
4. W/214/Installation of stone crusher/Sevoke/W-4 (Land), dt. 25.11.2021 issued by CGE/NFR. Maligaon.

Sir,

The undersigned is in receipt of your memo referred above. You have apprised the problems being faced by IRCON of late in procurement of stone aggregates and sand for construction of Sevoke Rangpo New Broad Gauge Rail line Project. The imposition of local restriction on movement of traffic via coronation bridge has affected regular supply of construction materials, which in turn is delaying construction.

Considering the strategic importance of the project and likelihood of escalation of project cost due to disruption in supply of construction material, your proposal to set up a dedicated Stone Crusher Plant on the Railway Land at Sevoke near Bridge No. 52 (land already in possession of railway since 1957) is agreed in public interest, on following conditions:

1. The plant will be set up on the river bed itself on the existing railway land in possession of railways.
 2. The approach to the land will be through the forest land and entry fee will be required to be paid by IRCON. All material entering the unit will be covered by a Transit Pass and proper authorization.
 3. The stone boulders can only be taken up from Teesta river bed. The required boulders will be collected from Teesta River Bed as per the directions of Range Officer, Sanctuary North Range, Mahananda Wildlife Sanctuary and the Divisional Forest Officer, Darjeeling Wildlife Division.
- The IRCON on the behalf of user agency will submit a requisition for the boulders /RBM and



Aarpee Minerals & Aggregates

Rsk
Partner
17 MAR 2025

13/4/22
CHIEF CONSERVATOR OF FOREST
WILDLIFE NORTH WEST BENGAL

~~107~~

will pay the requisite charges.. No boulders can be brought from any other source for crushing. An entry fees of Rs. 500 /- per 6 cubic meter and applicable T.P. Fee will be applicable in addition to the cost of forest produce.

4. The crushed materials can only be used for construction of Sevoke Rangpo New Broad Gauge Rail line Project. The materials cannot be sold or transported to any other location or agency. The violation will be considered as theft of forest produce and stringent legal action will be initiated under the provision of Indian Forest Act, 1927 and Wildlife Protection Act, 1972.
5. As the project completion deadline is December 2023, the crusher must be dismantled by 31st October, 2023 and the land should be reverted to the present day condition and no remnants, whatsoever, be left at the crushing unit site.
6. Adequate dust suppression measures should be adopted and no slurry should be discharged in the water flow of river. The dust should be used by IRCON for the construction purpose. This consent / NOC is subject to adherence and fulfillment of any other law in force regarding control of Air & Water Pollution and other subject matters governing installation of Stone Crusher Unit.
7. The forest department in its Officers reserves all rights to inspect the unit at any time and close the operations for violations any of above mentioned conditions. Any additional condition(s) may be imposed during the continuation of this consent, if required to safeguard the Forest and Wildlife and to prevent pollution.

Yours faithfully,

D
13/4/22
Rajendra Jakher, IFS
Chief Conservator of Forests
Wildlife North, W.B.

Dated : 13.04.2022

Memo No. : 762 /2W-80(i)/WL

Copy forwarded for information to :-

1. The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, West Bengal. This has reference to the discussion held with your kind self in this regard.
2. The Divisional Forest Officer, Darjeeling Wildlife Division. He is requested to take necessary action.

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13/4/22
Chief Conservator of Forests
Wildlife North, W.B.

Aarpee Minerals & Aggregates

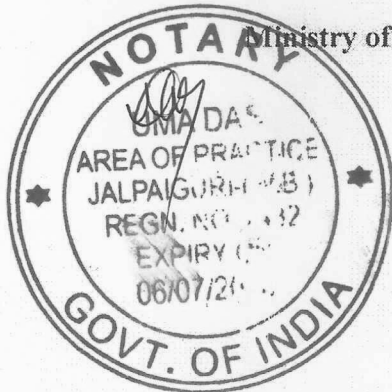
Ranjan Kumar

Partner

~~108~~**ANNEXURE R11/ 7**

FC-11/119/2020-FC
Government of India

Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)



117 MAR 2025

Indira Prayavaran Bhawan,
Aliganj, Jorbagh Road,
New Delhi-110003

Dated: 17th May, 2022

OFFICE MEMORANDUM

Subject: Clarification on Requirement of Various Environmental and Forest Clearances for Project/Activity in Eco-Sensitive Zone and Other Such Areas outside Protected Area – regarding.

Ministry has been receiving communications from States/Union Territories, Project Proponents, associated organizations and other stakeholders seeking clarifications regarding requirement of various statutory clearances viz. Environmental Clearance (EC), Forest Clearance (FC) and consideration by the National Board for Wild Life/Standing Committee of the National Board for Wild Life (NBWL/SCNBWL) for Project/Activity falling in Eco Sensitive Zones (ESZ)/ Eco Sensitive Area (ESA) and other such ecologically significant areas around Protected Areas (PAs) as defined in Wild Life (Protection) Act, 1972.


2. In this reference, it is imperative to take note of some of the important related court judgements, which are as enumerated below:

- i. The Hon'ble Supreme vide Court Order dated 4.12.2006 in Writ Petition No. 460 of 2004 in the matter of Goa Foundation Vs. Union of India, *inter-alia* directed that "(MoEF) would also refer to the Standing Committee of the National Board for Wild Life, under Section 5(b) & 5(c) (ii) of the Wild Life (Protection) Act, 1972, the cases where Environmental Clearances have already been granted where activities are within 10km zone of the boundaries of the Sanctuaries and National Parks".
- ii. Many of developmental activities are prohibited /regulated in ESZs *inter-alia* including mining operations to be carried out in accordance with the Order of the Hon'ble Supreme court dated 4.08.2006 in the T.N. Godavarman Thirumulpad vs UOI matter in WP(C) No. 202 of 1995 and Order dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in WP(C) No. 435 of 2012.

3. Taking cognizance of conservation need of ecologically rich area outside notified PAs and aforesaid Court Orders, Ministry has issued clarifications in reference to the subject matter in the past vide OM No. 22-43/2018-IA.III dated 08.08.2019 followed by OM No. 6-60/2020WL Part (I) dated 16.07.2020.

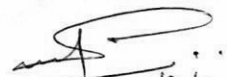
4. The matter has been further examined in detail in the Ministry with reference to various recent communications received seeking further clarifications w.r.t. applicability of EC, FC and WC in ESZ/ESA and other ecologically significant areas outside PAs.

5. Accordingly, in supersession of Ministry's previous OM No. 22-43/2018-IA.III dated 08.08.2019 and OM No. 6-60/2020WL Part (I) dated 16.07.2020, the following procedure is


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prescribed w.r.t. applicability of EC, FC and WC in ESZ/ESA and other ecologically significant areas outside PA:

Clearance Category	Project/Activity in Notified ESZ Around PA or in notified ESA	Project/Activity outside PA wherein ESZ is not notified or ESZ Notification is at draft stage	Project/Activity outside PA in area which is part of Tiger Reserve or linking one PA or Tiger Reserve to another PA or Tiger Reserve
Environmental Clearance (EC)	Project/Activity shall be regulated and governed by the concerned ESZ/ESA Notification. Accordingly, activities prohibited under the ESZ/ESA Notification cannot be undertaken. Whereas, for regulated and other activities in ESZ/ESA Notification covered under the Schedule of EIA Notification, 2006; prior EC as per the prescribed procedure is mandatory.	For Project/Activity covered under the Schedule of EIA Notification, 2006; prior EC as per the prescribed procedure is mandatory, anywhere outside the PA.	For Project/Activity covered under the Schedule of EIA Notification, 2006; prior EC as per the prescribed procedure is mandatory anywhere outside the PA.
Forest Clearance (FC)	Projects shall be regulated and governed by the concerned ESZ/ESA Notification. Accordingly, activities prohibited under the ESZ Notification cannot be undertaken. Whereas, for regulated and other activities; Forest Clearance will be required, only if forest land is involved and proposed activity is for non-forestry use, as per provisions of Forest (Conservation) Act, 1980 and Rules and guidelines made there under.	Forest Clearance will be required anywhere outside the PA, only if forest land is involved and proposed activity is for non-forestry use, as per provisions of Forest (Conservation) Act, 1980 and Rules and guidelines made there under, irrespective of the notified limits/default limits of ESZ/ESA.	Forest Clearance will be required anywhere outside the PA, only if forest land is involved and proposed activity is for non-forestry use, as per provisions of Forest (Conservation) Act, 1980 and Rules and guidelines made there under, irrespective of the notified limits/default limits of ESZ/ESA.
Consideration by the National Board of Wild Life/Standing	Projects/activities proposed to be located within notified ESZ/ESA shall be regulated and	Project/Activity covered under the Schedule of EIA Notification, 2006 and located within 10 km	Approval of NBWL/SCNBWL is mandatory if the project/activity is


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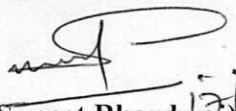
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<p>Committee of the National Board for Wild Life (NBWL/SCNBWL)</p>	<p>governed by the concerned ESZ Notification. Accordingly, activities prohibited under the ESZ Notification shall not be undertaken. Whereas, regulated and other activities proposed within notified ESZ around National Park or Sanctuary shall require consideration by the NBWL/SCNBWL, if such activity is covered under the Schedule of EIA Notification, 2006.</p>	<p>of National Park or Sanctuary shall require consideration by the NBWL/SCNBWL.</p>	<p>proposed to be located in an area which forms part of a Tiger Reserve or area linking one PA or Tiger Reserve with another PA or Tiger Reserve as per section 38O(1)(g) of the Wild Life (Protection Act, 1972.</p>
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6. In all such cases, the project proponent may submit the application simultaneously for grant of Terms of Reference under EIA Notification as well as for FC and consideration by the NBWL/SCNBWL.

7. In addition, mining operations shall be carried out in accordance with the Order of the Hon'ble Supreme court dated 4.08.2006 in the T.N. Godavarman Thirumulpad vs UOI matter in WP(C) No. 202 of 1995 and Order dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in WP(C) No. 435 of 2012.

This issues with the approval of Competent Authority.


(Suneet Bhardwaj) 17/10/24

Assistant Inspector General of Forest (FC)

To:

1. The Chief Secretary, All States/UTs
2. Chairman, CPCB
3. The Addl Chief Secretary/Principal Secretary/Secretary, Environment & Forest Department, All States/UTs.

Copy to:

- i. Principal Chief Conservator of Forests, All State Governments/ UT Administrations
- ii. Chief Wild Life Wardens, All State Governments/ UT Administrations
- iii. All Integrated Regional Offices, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India
- iv. All ADGFs/Addl. Secretaries/IGFs/ JSs/ Advisors in MoEF&CC, GoI, New Delhi.
- v. Member Secretary, National Tiger Conservation Authority, New Delhi
- vi. Sr. Director (Technical), NIC, MoEF&CC with a request to place a copy of the letter on website of this Ministry.
- vii. PPS to Secretary (EF&C C)/DGF&SS, MoEF&CC, New Delhi.

VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL

Rafiq Anshari

I.A No. _____ of 2025

IN

O.A No. 111/2024/EZ

Subhas Datta
.....PETITIONER

- Versus —

State of West Bengal & Ors.
.....RESPONDENTS

Vakalatnama on behalf of APPLICANT/PETITIONERS/RESPONDENT/OPPOSITE PARTY/DEFACTO COMPLAINANT

Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates For filing the memorandum or appeal or petition/ Of entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act. Done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this the 17th day of March, 2025.

Name of Advocate:

Jyoti Rauth,
Advocate.
Calcutta High Court.
Advocate for the Applicant
e- mail: jyotirauth1122@gmail.com
(M)- 87770 36500
7, old Post office Street,
2nd floor, Kolkata-700001

(F/2323/2023/2019)

Received and accepted by me
Rauth
Advocate
F/2323/2028/2019

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION

I.A. No. _____ of 2025
IN
O.A. No. 111/2024/EZ

IN THE MATTER OF:

Subhas Datta

..... Petitioner/Applicant in
the Original Application.

-Versus-

State of West Bengal & Ors.

.....Respondents

INTERVENOR APPLICATION

Jyoti Rauth

Advocate,

C/O. Jaydip Kar, Sr. Advocate

High Court, Calcutta

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2nd Floor, Kolkata- 700 001,

Mobile: 8777036500

Email: jyotirauth1122@gmail.com
